

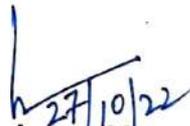
**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. 286 of 2022

In re: News Item published in The Indian Express dated  
20.04.2022 titled "**7 Charred to death in fire  
near Ludhiana Dump site**"

**Action Taken Report of the Punjab Pollution  
Control Board in compliance of order dated  
25.07.2022 of Hon'ble National Green Tribunal.**

Submitted by

  
Er. Sandeep Kumar,  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana  
on behalf of Punjab Pollution Control Board

**on  
27.10.2022**

## **Brief Background**

The Hon'ble National Green Tribunal has taken cognizance of news item published in the Indian Express dated 20.04.2022 under the caption "**7 Charred to death in fire near Ludhiana Dump site**" relating to fire incidents at a garbage dump site at Tajpur Road, Ludhiana in Original Application No. 286 of 2022.

The Hon'ble National Green Tribunal was pleased to pass an order dated 25.07.2022 in OA No. 286 of 2022, whereby the Municipal Corporation, Ludhiana was directed to deposit a sum of Rs. 100 Crores with District Magistrate, Ludhiana towards interim compensation to be kept in a separate amount. Apart from the imposition of interim compensation, certain directions were also issued to other authorities by the Hon'ble National Green Tribunal and in this regard paragraph 11 of the order dated 25.07.2022 is reproduced herein below:

***"The State PCB and other authorities in the State of Punjab may comply with the directions of the CPCB dated 26.05.2022 with regard to safety measures against fire***

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***incidents in dump sites, apart from observations in the report of the Monitoring Committee. In particular, Ludhiana Municipal Corporation may set up requisite facilities/ infrastructure to prevent fires. PPCB may grant necessary Authorization under MSW Rules as per norms. Remediation of legacy waste which has already been delayed beyond timelines under the Rules may now be done without further delay".***

### **Action taken report of Punjab Pollution Control Board**

Punjab Pollution Control Board is making compliance of the directions issued by the Hon'ble National Green Tribunal as well as the Central Pollution Control Board from time to time. In the present case also, the Board has complied with the directions of the Hon'ble National Green Tribunal and the Central Pollution Control Board and the summary of the compliance is reported herein below.

#### **A) Compliance of directions of Central Pollution Control Board dated 26.05.2022**

The Central Pollution Control Board vide letter dated 26.05.2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 to all the State Pollution Control Boards for implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at Municipal Solid Waste dump sites.

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In compliance to the directions dated 26.05.2022 issued by the Central Pollution Control Board, the Punjab Pollution Control Board had issued directions to the Department of Local Government, Punjab vide letter no. 805 dated 19.07.2022 to the effect that the Department of Local Government shall implement the interim measures relating to disposal of waste, monitoring of dump sites, arrangement for fire extinguishing, Health and safety of workers, mock drills and safety audit on priority till the time onsite / offsite emergency plans are implemented as per the directions given in the letter. A copy of letter no. 805 dated 19.07.2022 is enclosed herewith as per **Annexure-A**.

Apart from the above, the Punjab Pollution Control Board vide letter no. SEE(HQ-3)/2022/1340-52, 1353-1507 dated 14.09.2022 had circulated the directions dated 26.05.2022 of Central Pollution Control Board to the Commissioners of all Municipal Corporations, the Executive Officers of Municipal Councils and Nagar Panchayats in the State of Punjab for meticulous compliance. A copy of letter dated 14.09.2022 issued by the Punjab Pollution Control Board is enclosed herewith as per **Annexure-B** for kind perusal.

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The verification relating to the compliance of the directions issued by the Central Pollution Control Board by various Municipal Corporations, Municipal Councils and Nagar Panchayats will be carried out by the officers of the Punjab Pollution Control Board in due course of time and necessary action will be initiated in case non-compliance is observed.

**B) Environmental Compensation already imposed**

In compliance to the orders dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in OA No. 606 of 2018, the Punjab Pollution Control Board had imposed Environmental Compensation upon the Urban Local Bodies in the State of Punjab for non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement of bio remediation of legacy waste as under:

- i) Environment Compensation amounting to Rs. 31.84 Crores for the period of violation from 01.07.2020 to 31.03.2021 was imposed upon ULBs of the State through the Department of Local Government, Punjab. The Department of Local Government, Punjab has already deposited Environmental Compensation amounting to Rs. 17.42 Crores and balance amount of Environment Compensation amounting to Rs. 14.42

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Crores is required to be deposited. A copy of letter no. 72 dated 27.04.2022 written to the Department of Local Government, Punjab in this regard is enclosed herewith as **Annexure-C**.

- ii) Environmental Compensation amounting to Rs. 35.26 Crores was imposed upon the Department of Local Government, Punjab for the period from 01.04.2021 to 28.02.2022 for non-compliance of Solid Waste Management Rules, 2016 by the Urban Local Bodies and continuous failure for commencement of bio remediation of legacy waste. A copy of letter no. 107 dated 29.04.2022 written to the Department of Local Government, Punjab is enclosed herewith as **Annexure-D**.

**C) Environmental Compensation imposed upon ULBs in District Ludhiana**

Out of the total Environmental Compensation imposed upon the Urban Local Bodies on two counts for non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement of bio remediation of legacy waste for the period from 01.07.2020 to 28.02.2022 as explained in sub para B) above, the details of Environmental Compensation imposed upon the Urban Local

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Bodies of Ludhiana District including Municipal Corporation, Ludhiana are given herein below:

<b>Sr. no.</b>	<b>Name of the Municipal Corporation / Council / Nagar Panchayat</b>	<b>Amount of Environmental Compensation imposed</b>
<b>Period of violation 01.07.2020 to 28.02.2022</b>		
1.	Municipal Corporation, Ludhiana	Rs. 400 lac
2.	Municipal Council, Jagraon	Rs. 20.0 Lac
3.	Nagar Panchayat, Machhiwara	Rs. 28.0 Lac
4.	Municipal Council, Payal	Rs. 28.0 Lac
5.	Nagar Panchayat, Maloud	Rs. 24.0 Lac
6.	Municipal Council, Doraha	Rs. 29.0 Lac
7.	Municipal Council, Sahnewal	Rs. 29.0 Lac
8.	Municipal Council, Samrala	Rs. 29.0 Lac
9.	Municipal Council, Raikot	Rs. 29.0 Lac
10.	Nagar Panchayat, Mullanpur Dakha	Rs. 29.0 Lac
<b>Total</b>		<b>645 lac (6.45 Crores)</b>

- D) The Punjab Pollution Control Board is also arranging and conducting the monthly District Environment Committee meetings under the Chairmanship of respective Deputy Commissioners.
- E) The meeting of District Environment Committee, Ludhiana was held on 09.09.2022 under the Chairmanship of Deputy Commissioner, Ludhiana,

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wherein, all the stake holder Departments including Municipal Corporation, Ludhiana and various Municipal Councils / Nagar Panchayats of District Ludhiana were directed to comply with Municipal Solid Waste Rules, 2016 and to achieve the time bound activities of District Environment Plan and also to comply with the recommendations of Monitoring Committee given in its report dated 15.05.2022. The copy of the Minutes of the meeting is not enclosed being voluminous. However, the forwarding letter dated 27.09.2022 addressed to 35 concerned departments is enclosed herewith as **Annexure-E**.

- F) The Municipal Corporation, Ludhiana in reference to the compliance of the recommendations of the Monitoring Committee given in the report dated 15.05.2022, as also mentioned in the order dated 25.07.2022 passed in OA No. 286 of 2022, has written a letter dated 06.10.2022 to the Monitoring Committee and copy of the letter is endorsed to the Punjab Pollution Control Board. A copy of letter endorsement no. 364/PS/D dated 06.10.2022 is enclosed as **Annexure-F**.

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G) The Punjab Pollution Control Board has extended an opportunity of personal hearing to Municipal Corporation, Ludhiana before the Competent Authority on 01.09.2022 in reference to violations under the provisions of the Solid Waste Management Rules, 2016. The hearing on 01.09.2022 was attended by Dr. Vipal Malhotra on behalf of Municipal Corporation, Ludhiana. After hearing, the representative of Municipal Corporation, Ludhiana and the officers of the Board, the Competent Authority of the Board has decided as under:

- i. The Municipal Corporation, Ludhiana shall submit specific written reply by 20.10.2022.
- ii. The Municipal Corporation, Ludhiana shall deposit the Environmental Compensation amount Rs. 4 Cr. (Rs. 1.80 Cr and 2.20 Cr.) by 20.10.2022. If, Municipal Corporation, Ludhiana failed to deposit the Environment Compensation action under the provision of Solid Waste Management Rules, 2016 will be initiated, also.

  
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- iii. The Municipal Corporation, Ludhiana shall comply with provisions of Solid Waste Management Rules, 2016.
- iv. The Municipal Corporation, Ludhiana shall take necessary action regarding 100% door to door collection, deposition of new bank guarantees imposed during the meeting, construction of boundary wall, provision of green belt, engagement of new contractor for operation of processing facility, treatment of legacy waste, treatment of leachate and segregation of Municipal Solid Waste, within one month. In case of failure, prosecution will be filed against the Municipal Corporation, Ludhiana in the Competent Court of Law, without giving any further opportunity of personal hearing.
- v. The Municipal Corporation, Ludhiana shall take adequate preventive and corrective measures to stop the fire incidents at the dump site.
- vi. The Municipal Corporation, Ludhiana shall take necessary action to stop use of Single Use Plastic along with plastic carry bags, woven &

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non-woven bags and shall submit monthly action taken report in the Board.

The proceedings of the hearing held on 01.09.2022 were conveyed to Commissioner, Municipal Corporation, Ludhiana vide letter no. 6308 dated 14.10.2022 for compliance with a request to submit compliance report to the Board. A copy of letter no. 6308 dated 14.10.2022 is enclosed herewith as **Annexure-G**.

### **Submission of Report**

The Action taken report on behalf of Punjab Pollution Control Board is hereby submitted in compliance to order dated 25.07.2022, for kind consideration and appropriate orders of the Hon'ble National Green Tribunal.

  
**Er. Sandeep Kumar,**  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. ....805....

Dated. ...19/7/22...

To

The Principal Secretary to Govt. of Punjab,  
Department of Local Government,  
Chandigarh.

**Subject:** Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding Fire Incidents at MSW Dumpsites.

**Ref:** CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022.

Whereas, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules on April 08, 2016 which inter-alia state procedures for Solid Waste Management;

And whereas, in accordance with Rule 11(d) of the Rules, it is the duty of the State Urban Development Department to ensure implementation of provisions of these Rules by all local authorities;

And whereas, in accordance with Rule 15(a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and Panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification;

And whereas, in accordance with provision of Rule 15(zd) of the SWM Rules, 2016, the local authorities and Panchayats shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

And whereas, MSW is being disposed of unscientifically in most cases which is one of the major causes for public nuisance due to frequent fire incidents, foul odour, generation of leachate and other adverse environmental impacts;

And whereas, several fire incidents have been reported recently at Ghazipur & Bhisawa dumpsites in Delhi, Manesar in Haryana and Ludhiana in Punjab.

And whereas, fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to the frequent outbreaks of fire.

And whereas, Hon'ble NGT in OA No. 286 of 2022, in reference to News item published in The Indian Express dated 20<sup>th</sup> April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" has directed CPCB to collect information about garbage dumpsites from all States in respect of atleast Metro cities and issue statutory directions / guidelines for preventing such fires and handling them effectively if they take place, specifying serious consequences of delay in dealing with the issue, in violation of binding rules.

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ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001  
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Contd....

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



And whereas, as per the Information available in the Board, there are total 143 dumpsites in the state of Punjab.

And whereas, as per Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) issued by CPCB, It is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bio-remediation & bio-mining;

And whereas, the Board had issued following directions vide letter No. EPA/21/543 date 01.03.2021 to the Department of Local Government, Punjab regarding bio-mining of Legacy Waste to submit action taken report within 15 days:

1. The Department of Local Government shall provide complete list of legacy waste dumpsites in the State as per format enclosed to the Board.
2. The Department of Local Government shall ensure that necessary action for bio-mining and bio-remediation of these dumpsites is done by the concerned local authorities in compliance with provisions of Solid Waste Management Rules, 2016.
3. The Department of Local Government shall ensure that concerned local authorities engaged in the bio-mining process of legacy waste shall follow procedures as per CPCB Guidelines for disposal of legacy waste with specific compliance to the following points:
  - i. Analysis of various screened fraction materials i.e. RDF, fine earth/bio earth etc., prior to its disposal/utilization.
  - ii. Preparation of plan for utilization/disposal of screened fractions.
  - iii. Adequate provisions for leachate treatment.
  - iv. Maintenance of records/documents for disposal/utilization of the RDFs or fine earth and other materials.
4. The Department of Local Government shall ensure that the local bodies prepare time targeted action plan for bio-mining/bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in Solid Waste Management Rules, 2016 and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
5. The Department of Local Government shall ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
6. The Department of Local Government shall ensure that atleast one legacy waste dumpsite is remediated in the State, which can be considered as model for compliance for other legacy waste dumpsites in non-attainment cities (NAC).

And whereas, the action taken report with respect to above mentioned directions has not been received from the Department of Local Government, till now.

And whereas, Hon'ble NGT in its Order dated April 22, 2022 in O.A No. 288/2022 regarding News item published in the Time of India dated April 22, titled "Delhi; Another long-drawn effort to douse fire at Ghazipur landfill" has stated that dumpsite may be considered as isolated and vulnerable site which require On-site and Off-site Fire and other disaster management plans;

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And whereas, CPCB made the following observations based on inspected various dumpsites, where bioremediation of legacy waste is being carried out;

- i. solid waste continued to be dumped at these dumpsites.
- ii. Fire incidents have been reported at locations where fresh waste is being dumped.
- iii. Inaccessible slopes of garbage were observed
- iv. No standard operating plan in place for prevention and management of Fresh dumpsite fires.
- v. Cause of fire incident reported is excess release of Methane (CH<sub>4</sub>) gas due to anaerobic decomposition of the bio-degradable organic waste, high temperature and dry atmospheric conditions.
- vi. Partial fencing with barbed wire provided at the boundary observed.
- vii. Police patrolling the site not observed.
- viii. No fire tender observed at site.
- ix. Anti-Smog Gun have been installed which were not found in use;

And whereas, CPCB vide letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022 has issued Directions to the Punjab Pollution Control Board under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 w.r.t. fire incidents at solid waste dumpsites.

And whereas, Ministry of Environment & Forest, Govt. of India vide notification S.O. 327(E) of 10.04.2001 has delegated powers vested under section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, State Pollution Control Boards/ Committee to issue directions to any industry or any local or other authority for the violation of the standards and rules relating to Municipal Solid Waste notified under the Environment (Protection) Act, 1986.

Now, the Chairman, Punjab Pollution Control Board in exercise of the powers delegated upon him by the Ministry of Environment, Forests and Climate Change, Govt. of India, New Delhi, issues the following directions u/s 5 of Environment (Protection) Act, 1986:

- 1) The Department of Local Government shall provide updated information w.r.t Directions dated 01.03.2021 issued by the Board regarding biomining issued to Department of Local Government. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with Hon'ble NGT Directions.
- 2) The Department of Local Government to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
  - a. The onsite emergency plan to cover potential risks/ emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
  - b. The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues/ scenarios cited above.

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- c. The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.
  - d. The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- 3) The Department of Local Government to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject.
  - 4) The Department of Local Government shall implement the following interim measures on priority till the time On-site/Off-site Emergency Plans are prepared and implemented:
    - a. **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-Waste / Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
    - b. **Monitoring at dumpsites:** Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further, temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35oC to 59oC. Treated leachate /water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.
    - c. **Arrangements for fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.



- d. **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.
- e. **Mock Drills & safety audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

The Department of Local Government is hereby directed to submit action taken report within 10 days for Action Point listed at No. 5 above. Action taken report for Point No. 1 to 4 to be provided within 20 days of receipt of these Directions.

Endst.No. 806

ਮਿਤਰ ਡਾ. ਅਰਸ਼ ਪਾਲ ਵਿਗ  
(Prof. (Dr.) Adarsh Pal Vig)  
Chairman  
Dated 19/7/22

A copy of above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 w.r.t. to letter no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26.05.2022, for information please.

Endst.No. 807

ਮਿਤਰ ਡਾ. ਅਰਸ਼ ਪਾਲ ਵਿਗ  
(Prof. (Dr.) Adarsh Pal Vig)  
Chairman  
Dated 19/7/22

A copy of above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh, for information please.

Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

Endst.No. 808-34

ਮਿਤਰ ਡਾ. ਅਰਸ਼ ਪਾਲ ਵਿਗ  
(Prof. (Dr.) Adarsh Pal Vig)  
Chairman  
Dated 19/7/22

A copy of above is forwarded to the following for information and necessary action:

- 1) The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala/Ludhiana/Jalandhar & Bathinda.
- 2) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar, Bathinda, Amritsar, Patiala-1/2, & Ludhiana-1/2.
- 3) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala, Sangrur, Batala, Amritsar, Hoshiarpur, Bathinda, Faridkot, Mohali, Roper, Fatehgarh Sahib, Jalandhar-I/II and Ludhiana-I/II/III/IV, with a request to coordinate with the concerned authority for ensuring compliance of the directions.

ਮਿਤਰ ਡਾ. ਅਰਸ਼ ਪਾਲ ਵਿਗ  
(Prof. (Dr.) Adarsh Pal Vig)  
Chairman

Annexure-B



# PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala - 147 001

Phone No. 0175-2215802, 2215793  
Fax : 0175 - 2202672, PBX: 0175- 2227925,

Email - [eehq3@gmail.com](mailto:eehq3@gmail.com)  
Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

No. SEE (HQ-3)/2022/...1353-1508-52

Dated.....14/9/22

1353-1508  
Regd

To

1. The Commissioner,  
Municipal Corporation (as per list)
2. The Executive Officer,  
Municipal Council / Nagar Panchayat (as per list)

**Subject:** Directions u/s 5 of the Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites.

**Ref:** CP-99/143/2021-UPC-II-HO-CPCB-HO/1576 dated 26/5/2022 and PPCB letter no. 805 dated 19/7/2022.

It is intimated that Central Pollution Control Board (CPCB) vide its letter dated 26/5/2022 has issued directions u/s 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dump sites (copy enclosed). Accordingly, the Deptt. of Local Government was directed vide Board's letter dated 19/7/2022 (copy enclosed) to ensure the compliance of the said directions and submit the Action taken report.

It is further intimated that the matter is being reviewed by Hon'ble NGT in O.A. no. 286 of 2022 titled as "News item published in the Indian Express dated 20<sup>th</sup> April, 2022 titled "7 Charred to death in fire near Ludhiana dumpsite" and Action taken report in the subject matter has been sought vide order dated 25/7/2022 (copy enclosed).

You are, therefore, requested to take necessary action and ensure the meticulous compliance of the said directions.

DA/- As above (Through e-mail).

  
12/9/22  
Environmental Engineer (HQ-3/3)  
for Chairman

Endst no...1508-34

Through e-mail

Dated.....14/9/22

A copy of the above is forwarded to the followings for information and necessary action please:

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar / Ludhiana / Amritsar & Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Patiala-I / II / Jalandhar / Ludhiana-I / II / Amritsar & Patiala.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala / Sangrur / Hoshiarpur / Bathinda / Faridkot / Jalandhar-I / II / Ludhiana-I / II / III / IV / Fatehgarh Sahib / Batala / Mohali / Amritsar & Ropar.

DA/- As above

  
12/9/22  
Environmental Engineer (HQ-3/3)  
for Chairman

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕਟਰਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 72.....

Dated. 27/4/2022

To

The Principal Secretary to Government of Punjab,  
Department of Local Government,  
Punjab Civil Secretariat, Chandigarh.

**Subject:** Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period from 1.7.2020 to 31.3.2021.

**Reference:** Memo / endorsement no.Acctt.3-DCFA-DLG-2021/16709 dated 23.4.2021 of the Department of Local Government.

Please refer to the subject cited above and memo dated 23.4.2021 of the Department of Local Government, Punjab in reference to Punjab Pollution Control Board letter no. 7288 dated 23.3.2021, whereby Environmental Compensation amounting to Rs. 34.02 Crore was imposed upon 167 ULBs of the State for non-compliance of Solid Waste Management Rules, 2016 and legacy waste remediation in compliance to order dated 10.1.2020 and 17.9.2020 of the Hon'ble National Green Tribunal passed in O.A No. 606 of 2018.

2) Vide the said letter dated 23.4.2021, the Department of Local Government has informed that the office of PMIDC has calculated the ULBs wise Environmental Compensation @ Rs. 22.88 Crore w.e.f 1.7.2020 to 31.3.2021 as against Rs. 33.30 Crore estimated by Punjab Pollution Control Board for 163 ULBs after excluding 4 ULBs namely Chaouke, Rampura, Ballianwali and Mandi Kalan (which have been de-notified) as per Annexure-3 attached with the said letter dated 23.4.2022.

3) It is pertinent to mention here that the Punjab Pollution Control Board has not estimated the amount of Environmental Compensation as has been alleged in the letter dated 23.4.2021 of the Department of Local Government but the Board in fact has imposed Environmental Compensation upon the Urban Local Bodies in compliance to the orders dated 10.1.2020 and 17.9.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 for failure of the ULBs for compliance of Solid Waste Management Rules, 2016 and legacy waste remediation for the period of violation from 1.7.2020 to 31.3.2021.

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001  
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

4) After examination of the letter dated 23.4.2021 of the Department of Local Government, the Board has again verified the status of compliance of all ULBs according to the contents of the templates of Central Pollution Control Board and the activities mentioned at serial number 1 to 10 and 11 of Rule 22 of Solid Waste Management Rules, 2016 as well as the directions of the Hon'ble National Green Tribunal. The Environmental Compensation which has been strictly calculated as per the template for assessment of Solid Waste Management facilities and legacy waste remediation after due verification works out to be Rs. 31.84 Crores for the period of violation from 1.7.2020 to 31.3.2021, after excluding the 4 ULBs de-notified by the department. The details in this regard may please be seen in Annexure-A attached herewith.

5) The Department of Local Government has already deposited the amount of Rs. 17.42 Crores as Environmental Compensation out of the total amount of Environmental Compensation, which has now been calculated to be Rs. 31.84 Crores for the period of violation from 1.7.2020 to 31.3.2021. As such, the Department of Local Government is required to deposit Rs. 14.42 (31.84 - 17.42) Crores as balance amount of Environmental Compensation with the office of the Punjab Pollution Control Board for the period of violation from 1.7.2020 to 31.3.2021.

6) It is, therefore, requested that all the ULBs of the State may please be directed to deposit the calculated balance amount of Environmental Compensation amounting to Rs. 14.42 Crores as per Annexure-A with the office of the Punjab Pollution Control Board in HDFC Bank A/c No.50100313112162 for EC Solid Waste having IFSC Code HDFC 0001311 in compliance to orders dated 10.1.2020 and 17.9.2020 of the Hon'ble National Green Tribunal passed in O.A no. 606 of 2018 for the period of violation from 1.7.2020 to 31.3.2021.

  
Member Secretary

Endst. No. \_\_\_\_\_

Date \_\_\_\_\_

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information please.

  
Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

sd/-  
Member Secretary

**PUNJAB POLLUTION CONTROL BOARD**



-3-

Endst. No. \_\_\_\_\_

Date \_\_\_\_\_

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh in reference to endst. no. DECC/2021/945 dated 16/17.03.2021 on the subject cited above for information and necessary action please.

*sd/-*  
Member Secretary

Endst. No. \_\_\_\_\_

Date \_\_\_\_\_

A copy of the above is forwarded to the Chief Environmental Engineer (WM), Punjab Pollution Control Board, Patiala for information and necessary action please.

*sd/-*  
Member Secretary

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

## EC calculated by the Board and PMDC

## Annexure-A

Sr. No.	Name of ULB	EC calculated by PPCB as on 31-03-2021	EC calculated by PMDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMDC as on	Balance to be deposited by PMDC
1	Amritsar	180	0	180	0	180
2	Jandiala Guru	18	17	18	17	1
3	Raja Sansi	18	9	18	9	9
4	Patti	18	17	18	14.09493	3.90507
5	Khemkaran	18	16	18	2.31989	15.68011
6	Bhikhiwind	18	17	18	17	1
7	Batala	18	13	18	13	5
8	Dhariwal	18	17	18	11.01511	6.98489
9	Quadian	18	9	18	9	9
10	Fatehgarh Churian	18	9	18	7.02137	10.97863
11	Pathankot	18	16	18	16	2
12	Sujanpur	18	9	18	9	9
13	Hoshiarpur	18	6	18	6	12
14	Haryana	18	14	18	6.4334	11.5666
15	Gardhiwala	18	15	18	6.44481	11.55519
16	Dasuya	18	17	18	17	1
17	Mukerian	18	9	18	9	9
18	Mahilpur	18	9	18	9	9
19	Garhshankar	18	9	18	9	9
20	Urmur Tanda	18	12	18	12	6
21	Shamchurassi	18	10	18	2.89171	15.10829
22	Talwara	18	0	18	0	18
23	Rahon	18	16	18	4.65556	13.34444
24	Nawanshahr	18	9	18	9	9
25	Banga	18	9	18	9	9
26	Bhogpur	18	12	18	0	18
27	Kartarpur	18	9	18	9	9
28	Adampur	18	14	18	10.71473	7.28527
29	Alawalpur	18	14	18	6.74105	11.25895
30	Goraya	18	15	18	15	3

Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

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EC calculated by the Board and PMIDC

Annexure-A

Sr. No.	Name of ULB	EC calculated by PPCB as on 31-03-2021	EC calculated by PMIDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMIDC as on	Balance to be deposited by PMIDC
31	Phillour	18	9	18	9	9
32	Noormahal	18	14	18	14	4
33	Nakodar	18	5	18	5	13
34	Shahkot	18	14	18	8.34783	9.65217
35	Lohian Khas	18	12	18	6.4258	11.5742
36	Bilga	18	9	18	9	9
37	Mehatpur	18	9	18	9	9
38	Begowal	18	9	18	7.13111	10.86889
39	Bholath	18	13	18	6.46192	11.53808
40	Dhilwan	18	9	18	4.30795	13.69205
41	Sultapur Lodhi	18	9	18	9	9
42	Nadala	18	13	18	10.83383	7.16617
43	Machhiwara	18	17	17	16.10822	0.89178
44	Payal	18	17	17	9.33218	7.66782
45	Maloudh	18	13	13	3.87138	9.12862
46	Doraha	18	17	18	17	1
47	Samrala	18	17	18	17	1
48	Sahnewal	18	17	18	17	1
49	Jagraon	18	9	9	9	0
50	Mullanpur Dakha	18	14	18	9.22857	8.77143
51	Raikot	18	13	18	13	5
52	Mohall	18	9	18	9	9
53	Kharar	18	14	14	14	0
54	Kurall	18	14	18	0	18
55	Lalru	18	13	18	13	5
56	Naya Gaon	18	5	18	5	13
57	Dera Bassi	18	16	18	16	2
58	Patiala	18	9	10	9	1
59	Rajpura	18	10	18	0	18
60	Samana	18	9	18	9	9

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Region-I, Office-111, Ludhiana

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## EC calculated by the Board and PMDC

## Annexure-A

Sr. No.	Name of ULB	EC calculated by PPCB as on 31-03-2021	EC calculated by PMDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMDC as on	Balance to be deposited by PMDC
61	Sanour	18	12	18	0	18
62	Patran	18	9	18	9	9
63	Ghanour	18	12	12	0	12
64	Ghagga	18	9	16	2.94193	13.05807
65	Nabha	18	16	18	16	2
66	Bhadson	18	12	16	0	16
67	Mandi Gobindgarh	18	17	17	17	0
68	Amloh	18	17	17	9.8136	7.1864
69	Khamano	18	14	14	6.67484	7.32516
70	Malerkotla	18	5	18	5	13
71	Sunam	18	16	18	16	2
72	Ahmedgarh	18	14	18	14	4
73	Dhuri	18	5	18	5	13
74	Lehragaga	18	11	18	0	18
75	Longowal	18	14	18	4.42668	13.57332
76	Bhawanigarh	18	10	18	10	8
77	Moonak	18	9	18	6.07599	11.92401
78	Khanauri	18	13	18	0	18
79	Amargarh	18	16	18	0	18
80	Barnala	18	9	18	9	9
81	Dhanaula	18	9	9	5.78132	3.21868
82	Handlaya	18	16	18	4.26935	13.73065
83	Fazilka	18	9	9	0	9
84	Jalalabad	18	9	11	9	2
85	Abohar	18	16	16	16	0
86	Arniwala Sheikh Subhan	18	9	14	9	5
87	Kotkapura	18	14	18	14	4
88	Jalto	18	9	9	9	0
89	Faridkot	18	5	18	5	13
90	Gur Har Sahal	18	9	18	7.73187	10.26813

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.

## EC calculated by the Board and PMIDC

## Annexure-A

Sr. No.	Name of ULB	EC calculated by PPCB as on 31-03-2021	EC calculated by PMIDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMIDC as on	Balance to be deposited by PMIDC
91	Mamdot	18	10	18	10	8
92	Ferozepur	18	9	14	0	14
93	Mallanwala Khas	18	10	18	10	8
94	Makhu	18	10	18	8.57787	9.42213
95	Zira	18	9	18	9	9
96	Talwandi Bhal	18	10	14	9.19901	4.80099
97	Muddi	18	9	18	9	9
98	Baghapurana	18	11	18	11	7
99	Badhni Kalan.	18	13	14	0	14
100	Moga	18	13	13	13	0
101	Kot-Ise-Khan	18	13	18	13	5
102	Fatehgarh Panjtoor	18	9	18	8.99627	9.00373
103	Bathinda	18	4	13	4	9
104	Talwandi Sabo	18	14	15	14	1
105	Bhucho Mandi	18	13	18	7.36305	10.63695
106	Goniana	18	0	18	0	18
107	Rampura Phul	18	5	18	5	13
108	Maur	18	5	18	5	13
109	Raman	18	12	18	12	6
110	Kot Fattah	18	14	18	1.88945	16.11055
111	Sangat	18	5	18	2.44782	15.55218
112	Bhalroopa	18	12	18	12	6
113	Kot Shamir	18	16	16	16	0
114	Lehra Mohabbat	18	9	18	9	9
115	Maluka	18	11	18	9.95396	8.04604
116	Mehraj	18	17	18	17	1
117	Kotha Guru	18	14	18	14	4
118	Bhagta Bhal ka	18	14	18	14	4
119	Nathana	18	13	18	11.57903	6.42097
120	Mansa	18	10	18	10	8

**EC calculated by the Board and PMDC**

Sr. No.	Name of ULB	EC calculated by the Board and PMDC			Annexure-A	
		EC calculated by PPCB as on 31-03-2021	EC calculated by PMDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMDC as on	Balance to be deposited by PMDC
121	Bareta	18	9	13	4.27597	8.72403
122	Budhlada	18	9	17	9	8
123	Bhikhi	18	10	10	4.58862	5.41138
124	Sardulgarh	18	12	18	10.80115	7.19885
125	Boha	18	14	14	14	0
126	Joga	18	7	18	7	11
127	Muktsar	18	9	9	9	0
128	Malout	18	14	16	14	2
129	Gidderbaha	18	10	14	10	4
130	Bariwala	18	14	16	5.95286	10.04714
131	Roopnagar	18	17	18	17	1
132	Nangal	18	14	18	0	18
133	Chamkaur Sahib	18	17	18	17	1
134	Morinda	18	12	18	12	6
135	Balachaur	18	17	18	9.19591	8.80409
136	Majitha	18	18	18	3.14697	14.85303
137	Ramdas	18	18	18	5.20425	12.79575
138	Ajnala	18	18	18	14.17495	3.82505
139	Rayya	18	18	18	13.91052	4.08948
140	Tarn Taran	18	18	18	18	0
141	Gurdaspur	18	18	18	18	0
142	Dinanagar	18	18	18	17.51142	0.48858
143	Shri Hargobindpur	18	18	18	3.27997	14.72003
144	Dera Baba Nanak	18	18	18	3.04862	14.95138
145	Narot Jaimal Singh	18	18	18	8.13285	9.86715
146	Jalandhar	90	90	90	90	0
147	Phagwara	18	18	18	18	0
148	Kapurthala	18	18	18	18	0
149	Ludhiana	180	180	180	180	0
150	Zirakpur	18	18	18	0	18

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Region - I  
Majitha

EC calculated by the Board and PMIDC					Annexure-A	
Sr. No.	Name of ULB	EC calculated by PPCB as on 31-03-2021	EC calculated by PMIDC as on 31-03-2021	EC applicable as re-verified	Total amount deposited by PMIDC as on	Balance to be deposited by PMIDC
151	Banur	18	18	18	13.18999	4.81001
152	Sirhind	18	18	18	18	0
153	Bassi Pathana	18	18	18	8.08375	9.91625
154	Khanna	18	18	18	18	0
155	Sangrur	18	18	18	18	0
156	Dirba	18	18	18	5.8501	12.1499
157	Cheema	18	18	18	6.08469	11.91531
158	Tapa	18	18	18	9.02653	8.97347
159	Bhadour	18	18	18	7.5252	10.4748
160	Nihal Singh Wala	18	18	18	16.40787	1.59213
161	Dharamkot	18	18	18	13.06832	4.93168
162	Anandpur Sahib	18	18	18	12.69498	5.30502
163	Kiratpur Sahib	18	18	18	13.29323	4.70677
	<b>Total</b>				<b>1742.55211</b>	<b>1441.44789</b>

  
 Assistant Environmental Engineer  
 Punjab Pollution Control Board  
 Region 10, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 107

Dated. 29/4/2022

To

The Principal Secretary to Government of Punjab,  
Department of Local Government,  
Punjab Civil Secretariat, Chandigarh.

**Subject: Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period from 01.04.2021 to 28.02.2022 (Eleven months).**

**Reference: Order dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018.**

Please refer to the subject cited above.

2. It is brought to your kind notice that the Hon'ble National Green Tribunal vide order dated 10.1.2020 passed in O.A No. 606 of 2018 has directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.3.2020 will result in liability of every Local Body to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.

3. It is further directed in the said order dated 10.1.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 1.4.2020 till compliance will result in liability to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body.

4. The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory time lines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the said Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain unexecuted. It is further mentioned in the said order dated 10.1.2020 passed in O.A No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5. The Hon'ble Tribunal, however, vide order dated 17.9.2020 passed in O.A No. 606 of 2018 has reviewed the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of three months in view of Covid-19.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

Contd...

Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office, III, Ludhiana



6. That there are 163 ULBS in the State of Punjab. 2 ULBS namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 160 ULBS are having the population of less than 5 lakhs as per 2011 census.

7. The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016 as per the activities mentioned in the templates of the CPCB at serial no. 1 to 10 and 11 for all the 163 ULBs of the State was checked and verified by the Board through its Regional Offices and it is observed that the ULBs have still not complied with the activities of Solid Waste Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no. 1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste Management Rules, 2016 and failure for commencement of bio-remediation of legacy waste has made the ULBs liable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs. 20.35 Crore and 14.91 Crore respectively for the period of violation of eleven months from 01.04.2021 to 28.02.2022.

8. Thus, the total amount of Environmental Compensation payable by the ULBs for violation on two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be Rs. 35.26 Crores (Rs. 20.35 Crores + 14.91 Crores) for the period from 01.04.2021 upto 28.02.2022. The details of the Environmental Compensation imposed upon separate ULBs are attached herewith as **Annexure-1 & Annexure-2** for perusal.

9. It is, therefore, requested that all the ULBs of the State may please be directed to deposit the calculated amount of Environmental Compensation @ Rs. 35.26 Crores as per **Annexure-1 and 2** with the office of the Punjab Pollution Control Board in A/c no. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.1.2020 and 17.9.2020 of the Hon'ble National Green Tribunal passed in O.A No. 606 of 2018.

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.

  
Member Secretary  
↓



Endst. No 108

Dated 29.4.2012

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.

  
Member Secretary  
Dated 29.4.2012

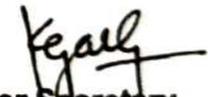
Endst. No 109

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sec-26, Chandigarh for information and necessary action, please.

  
Member Secretary  
Dated 29.4.2012

Endst. No 110

A copy of the above is forwarded to the Chief Environmental Engineer (WM), Punjab Pollution Control Board, Patiala for information and necessary action, please.

  
Member Secretary

  
Assistant Environmental Engineer,  
Punjab Pollution Control Board

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
1	Amritsar	Amritsar	Municipal Corporation	11,32,761	10	110
2	Amritsar	Jandiala	Municipal Council	29,232	1	11
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	11
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	11
5	Amritsar	Majitha	Municipal Council	14,503	1	11
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	11
7	Amritsar	Ramdas	Municipal Council	6,398	1	11
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	11
9	Tarn Taran	Patti	Municipal Council	40,976	1	11
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	11
11	Tarn Taran	Khem Karan	Nagar Panchayat	13,446	1	11
12	Gurdaspur	Batala	Municipal Corporation	1,56,619	1	11
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	11
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	11
15	Gurdaspur	Qadian	Municipal Council	23,632	1	11
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	11
17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	11
18	Gurdaspur	Sri Hargobindpur	Municipal Council	8,241	1	11
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	11
20	Pathankot	Pathankot	Municipal Corporation	1,48,937	1	11

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs)	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	11
22	Pathankot	Sujanpur	Municipal Council	28,270	1	11
23	Bathinda	Bathinda	Municipal Corporation	2,85,788	1	11
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	11
25	Bathinda	Maur	Municipal Council	31,849	1	11
26	Bathinda	Raman	Municipal Council	22553	1	11
27	Bathinda	Talwandi Sabo	Nagar Panchayat	20,589	1	11
28	Bathinda	Mehraj	Nagar Panchayat	16,784	1	11
29	Bathinda	Goniana	Municipal Council	15,208	1	11
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	11
31	Bathinda	Bhal Rupa	Nagar Panchayat	14,841	1	11
32	Bathinda	Bhagta Bhal Ka	Nagar Panchayat	14467	1	11
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	11
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	11
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	11
36	Bathinda	Nathana	Nagar Panchayat	7738	1	11
37	Bathinda	Kot Fatta	Municipal Council	7,412	1	11
38	Bathinda	Maluka	Nagar Panchayat	6,985	1	11
39	Bathinda	Sangat	Municipal Council	2,744	1	11
40	Mansa	Mansa	Municipal Council	82956	1	11

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
41	Mansa	Budhlada	Municipal Council	26,172	1	11
42	Mansa	Sardulgarh	Nagar Panchayat	19219	1	11
43	Mansa	Bhikhi	Nagar Panchayat	17,825	1	11
44	Mansa	Bareta	Municipal Council	17,432	1	11
45	Mansa	Boha	Nagar Panchayat	12,170	1	11
46	Mansa	Joga	Nagar Panchayat	10,180	1	11
47	Muktsar	Muktsar	Municipal Council	1,16,747	1	11
48	Muktsar	Malout	Municipal Council	81,406	1	11
49	Muktsar	Gidderbaha	Municipal Council	45,370	1	11
50	Muktsar	Bariwala	Nagar Panchayat	8,668	1	11
51	Faridkot	Kot Kapura	Municipal Council	91,979	1	11
52	Faridkot	Faridkot	Municipal Council	87,695	1	11
53	Faridkot	Jaitu	Municipal Council	37,377	1	11
54	Fazilka	Abohar	Municipal Corporation	1,45,302	1	11
55	Fazilka	Fazilka	Municipal Council	76,492	1	11
56	Fazilka	Jalalabad	Municipal Council	39,525	1	11
57	Fazilka	Arniwara Sheikh Cubber	Nagar Panchayat	9,353	1	11
58	Firozpur	Firozpur	Municipal Council	1,10,313	1	11
59	Firozpur	Zira	Municipal Council	37,498	1	11
60	Firozpur	Talwandi Bhal	Municipal Council	17,285	1	11

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
61	Firozpur	Guru Har Sahal	Municipal Council	17,192	1	11
62	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	11
63	Firozpur	Makhu	Nagar Panchayat	14,658	1	11
64	Firozpur	Mudki	Nagar Panchayat	10,415	1	11
65	Firozpur	Mamdot	Nagar Panchayat	6,242	1	11
66	Moga	Moga	Municipal Corporation	1,50,411	1	11
67	Moga	Bagha Purana	Municipal Council	25,206	1	11
68	Moga	Dharamkot	Municipal Council	19,057	1	11
69	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	11
70	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	11
71	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	11
72	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	11
73	Hoshiarpur	Hoshiarpur	Municipal Corporation	1,68,653	1	11
74	Hoshiarpur	Mukerian	Municipal Council	29,841	1	11
75	Hoshiarpur	Dasua	Municipal Council	25,192	1	11
76	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	11
77	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	11
78	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	11
79	Hoshiarpur	Mahlipur	Nagar Panchayat	11,360	1	11
80	Hoshiarpur	Hariana	Municipal Council	8,928	1	11

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
81	Hoshiarpur	Gardhiwala	Municipal Council	7,593	1	11
82	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	11
83	Nawan Shahr	Banga	Municipal Council	20,906	1	11
84	Nawan Shahr	Rahon	Municipal Council	15,676	1	11
85	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	11
86	Jalandhar	Jalandhar	Municipal Corporation	8,62,886	5	55
87	Jalandhar	Nakodar	Municipal Council	36,973	1	11
88	Jalandhar	Kartarpur	Municipal Council	25,662	1	11
89	Jalandhar	Phillaur	Municipal Council	24,688	1	11
90	Jalandhar	Adampur	Municipal Council	20,922	1	11
91	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	11
92	Jalandhar	Goraya	Nagar Panchayat	16,462	1	11
93	Jalandhar	Nurmahal	Municipal Council	14,560	1	11
94	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	11
95	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	11
96	Jalandhar	Alawalpur	Municipal Council	7,815	1	11
97	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	11
98	Jalandhar	Bilga	Nagar Panchayat	10,125	1	11
99	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	11
100	Kapurthala	Phagwara	Municipal Corporation	1,17,954	1	11

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Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
101	Kapurthala	Sultanpur	Municipal Council	1,07,640	1	11
102	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	11
103	Kapurthala	Begowal	Nagar Panchayat	10,116	1	11
104	Kapurthala	Dhilwan	Nagar Panchayat	8,157	1	11
105	Kapurthala	Nadala	Nagar Panchayat	6,733	1	11
106	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	11
107	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	11
108	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	11
109	Fatehgarh Sahib	Amloh	Municipal Council	14,696	1	11
110	Ludhiana	Khanna	Municipal Council	1,28,137	1	11
111	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	11
112	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	11
113	Ludhiana	Payal	Municipal Council	7,923	1	11
114	Ludhiana	Malaud	Nagar Panchayat	7,567	1	11
115	Ludhiana	Doraha	Municipal Council	25,424	1	11
116	Ludhiana	Sahnewal	Municipal Council	22,484	1	11
117	Ludhiana	Samrala	Municipal Council	19,678	1	11
118	Ludhiana	Ludhiana	Municipal Corporation	16,18,879	10	110
119	Ludhiana	Jagraon	Municipal Council	65,240	1	11
120	Ludhiana	Ralkot	Municipal Council	28,734	1	11

## Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
121	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	11
122	Patiala	Patiala	Municipal Corporation	4,46,246	1	11
123	Patiala	Rajpura	Municipal Council	92,301	1	11
124	Patiala	Nabha	Municipal Council	67,972	1	11
125	Patiala	Samana	Municipal Council	54,072	1	11
126	Patiala	Patran	Municipal Council	27,963	1	11
127	Patiala	Sanaur	Municipal Council	21,201	1	11
128	Patiala	Ghagga	Nagar Panchayat	10,162	1	11
129	Patiala	Bhadson	Nagar Panchayat	7,260	1	11
130	Patiala	Ghanaur	Nagar Panchayat	6,985	1	11
131	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	1,66,864	1	11
132	S.A.S. Nagar	Zirakpur	Municipal Council	95,553	1	11
133	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	11
134	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	11
135	S.A.S. Nagar	Kurall	Municipal Council	31,060	1	11
136	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	11
137	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	11
138	S.A.S. Nagar	Banur	Municipal Council	18,775	1	11
139	Rupnagar	Rupnagar	Municipal Council	56,038	1	11
140	Rupnagar	Nangal	Municipal Council	48,497	1	11

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Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
141	Rupnagar	Morinda	Municipal Council	24,022	1	11
142	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	11
143	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	11
144	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	11
145	Nawan Shahr	Balachaur	Municipal Council	21,631	1	11
146	Sangrur	Malerkotla	Municipal Council	1,35,424	1	11
147	Sangrur	Sangrur	Municipal Council	88,043	1	11
148	Sangrur	Sunam Udham Singh Wala	Municipal Council	69,069	1	11
149	Sangrur	Dhuri	Municipal Council	55,225	1	11
150	Sangrur	Ahmedgarh	Municipal Council	31,302	1	11
151	Sangrur	Longowal	Municipal Council	23,851	1	11
152	Sangrur	Lehragaga	Municipal Council	22,588	1	11
153	Sangrur	Bhawanigarh	Municipal Council	22,320	1	11
154	Sangrur	Moonak	Nagar Panchayat	18,141	1	11
155	Sangrur	Dirba	Nagar Panchayat	16,952	1	11
156	Sangrur	Khanauri	Nagar Panchayat	14,096	1	11
157	Sangrur	Cheema	Nagar Panchayat	11,615	1	11
158	Sangrur	Amargarh	Nagar Panchayat	7,339	1	11
159	Barnala	Barnala	Municipal Council	1,16,449	1	11
160	Barnala	Tapa	Municipal Council	23,248	1	11

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Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
161	Barnala	Dhanaula	Municipal Council	19,920	1	11
162	Barnala	Bhadaur	Municipal Council	18,561	1	11
163	Barnala	Handiaya	Nagar Panchayat	12,507	1	11
<b>Total</b>					<b>185</b>	<b>2035</b>

  
 Assistant Environmental Engineer  
 Punjab Pollution Control Board  
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## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
1	Amritsar	Amritsar	Municipal Corporation	11,32,761	10	110
2	Amritsar	Jandiala	Municipal Council	29,232	1	11
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	11
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	11
5	Amritsar	Majitha	Municipal Council	14,503	1	11
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	11
7	Amritsar	Ramdas	Municipal Council	6,398	1	11
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	11
9	Tarn Taran	Patti	Municipal Council	40,976	1	11
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	11
11	Tarn Taran	Khém Karan	Nagar Panchayat	13,446	1	11
12	Gurdaspur	Batala	Municipal Corporation	1,56,619	1	11
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	11
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	11
15	Gurdaspur	Qadian	Municipal Council	23,632	1	11
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	11
17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	11
18	Gurdaspur	Sri Hargobindpur	Municipal Council	8,241	1	11
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	11
20	Pathankot	Pathankot	Municipal Corporation	1,48,937	1	11

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Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	11
22	Pathankot	Sujanpur	Municipal Council	28,270	1	11
23	Bathinda	Bathinda	Municipal Corporation	2,85,788	1	0
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	11
25	Bathinda	Maur	Municipal Council	31,849	1	11
26	Bathinda	Raman	Municipal Council	22553	1	11
27	Bathinda	Taiwandi Sabo	Nagar Panchayat	20,589	1	0
28	Bathinda	Mehraj	Nagar Panchayat	16,784	1	11
29	Bathinda	Goniana	Municipal Council	15,208	1	11
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	11
31	Bathinda	Bhai Rupa	Nagar Panchayat	14,841	1	11
32	Bathinda	Bhagta Bhai Ka	Nagar Panchayat	14467	1	11
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	0
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	11
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	11
36	Bathinda	Nathana	Nagar Panchayat	7738	1	11
37	Bathinda	Kot Fatta	Municipal Council	7,412	1	11
38	Bathinda	Maluka	Nagar Panchayat	6,985	1	11
39	Bathinda	Sangat	Municipal Council	2,744	1	11
40	Mansa	Mansa	Municipal Council	82956	1	11

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
41	Mansa	Budhlada	Municipal Council	26,172	1	0
42	Mansa	Sardulgarh	Nagar Panchayat	19219	1	11
43	Mansa	Bhikhi	Nagar Panchayat	17,825	1	0
44	Mansa	Bareta	Municipal Council	17,432	1	0
45	Mansa	Boha	Nagar Panchayat	12,170	1	0
46	Mansa	Joga	Nagar Panchayat	10,180	1	11
47	Muktsar	Muktsar	Municipal Council	1,16,747	1	0
48	Muktsar	Malout	Municipal Council	81,406	1	0
49	Muktsar	Gidderbaha	Municipal Council	45,370	1	0
50	Muktsar	Bariwala	Nagar Panchayat	8,668	1	0
51	Faridkot	Kot Kapura	Municipal Council	91,979	1	11
52	Faridkot	Faridkot	Municipal Council	87,695	1	0
53	Faridkot	Jaitu	Municipal Council	37,377	1	0
54	Fazilka	Abohar	Municipal Corporation	1,45,302	1	0
55	Fazilka	Fazilka	Municipal Council	76,492	1	0
56	Fazilka	Jalalabad	Municipal Council	39,525	1	0
57	Fazilka	ATTIWARA Sheikh Subhan	Nagar Panchayat	9,353	1	0
58	Firozpur	Firozpur	Municipal Council	1,10,313	1	0
59	Firozpur	Zira	Municipal Council	37,498	1	3
60	Firozpur	Talwandi Bhal	Municipal Council	17,285	1	0

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
61	Firozpur	Guru Har Sahai	Municipal Council	17,192	1	8
62	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	11
63	Firozpur	Makhu	Nagar Panchayat	14,658	1	5
64	Firozpur	Mudki	Nagar Panchayat	10,415	1	4
65	Firozpur	Mamdota	Nagar Panchayat	6,242	1	0
66	Moga	Moga	Municipal Corporation	1,50,411	1	0
67	Moga	Bagha Purana	Municipal Council	25,206	1	3
68	Moga	Dharamkot	Municipal Council	19,057	1	11
69	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	11
70	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	11
71	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	1
72	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	0
73	Hoshiarpur	Hoshiarpur	Municipal Corporation	1,68,653	1	11
74	Hoshiarpur	Mukerian	Municipal Council	29,841	1	11
75	Hoshiarpur	Dasua	Municipal Council	25,192	1	11
76	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	11
77	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	11
78	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	11
79	Hoshiarpur	Mahilpur	Nagar Panchayat	11,360	1	11
80	Hoshiarpur	Harlana	Municipal Council	8,928	1	11

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
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82	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	11
83	Nawan Shahr	Banga	Municipal Council	20,906	1	11
84	Nawan Shahr	Rabon	Municipal Council	15,676	1	11
85	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	11
86	Jalandhar	Jalandhar	Municipal Corporation	8,62,886	5	55
87	Jalandhar	Nakodar	Municipal Council	36,973	1	11
88	Jalandhar	Kartarpur	Municipal Council	25,662	1	11
89	Jalandhar	Phillaur	Municipal Council	24,688	1	11
90	Jalandhar	Adampur	Municipal Council	20,922	1	6
91	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	6
92	Jalandhar	Goraya	Nagar Panchayat	16,462	1	11
93	Jalandhar	Nurmahal	Municipal Council	14,560	1	11
94	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	11
95	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	11
96	Jalandhar	Alawalpur	Municipal Council	7,815	1	6
97	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	11
98	Jalandhar	Bilga	Nagar Panchayat	10,125	1	11
99	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	11
100	Kapurthala	Phagwara	Municipal Corporation	1,17,954	1	11

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## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
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102	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	11
103	Kapurthala	Begowal	Nagar Panchayat	10,116	1	11
104	Kapurthala	Dhilwan	Nagar Panchayat	8,157	1	11
105	Kapurthala	Nadala	Nagar Panchayat	6,733	1	11
106	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	0
107	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	11
108	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	11
109	Fatehgarh Sahib	Amlon	Municipal Council	14,696	1	0
110	Ludhiana	Khanna	Municipal Council	1,28,137	1	11
111	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	0
112	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	0
113	Ludhiana	Payal	Municipal Council	7,923	1	0
114	Ludhiana	Malaud	Nagar Panchayat	7,567	1	0
115	Ludhiana	Doraha	Municipal Council	25,424	1	11
116	Ludhiana	Sahnewal	Municipal Council	22,484	1	11
117	Ludhiana	Samrala	Municipal Council	19,678	1	11
118	Ludhiana	Ludhiana	Municipal Corporation	16,18,879	10	110
119	Ludhiana	Jagraon	Municipal Council	65,240	1	0
120	Ludhiana	Raikot	Municipal Council	28,734	1	11

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
121	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	11
122	Patiala	Patiala	Municipal Corporation	4,46,246	1	0
123	Patiala	Rajpura	Municipal Council	92,301	1	11
124	Patiala	Nabha	Municipal Council	67,972	1	11
125	Patiala	Samana	Municipal Council	54,072	1	11
126	Patiala	Patran	Municipal Council	27,963	1	11
127	Patiala	Sanaur	Municipal Council	21,201	1	11
128	Patiala	Ghagga	Nagar Panchayat	10,162	1	0
129	Patiala	Bhadson	Nagar Panchayat	7,260	1	0
130	Patiala	Ghanaur	Nagar Panchayat	6,985	1	0
131	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	1,66,864	1	0
132	S.A.S. Nagar	Zirakpur	Municipal Council	95,553	1	11
133	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	0
134	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	11
135	S.A.S. Nagar	Kurali	Municipal Council	31,060	1	11
136	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	11
137	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	11
138	S.A.S. Nagar	Banur	Municipal Council	18,775	1	11
139	Rupnagar	Rupnagar	Municipal Council	56,038	1	11
140	Rupnagar	Nangal	Municipal Council	48,497	1	0

Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
141	Rupnagar	Morinda	Municipal Council	24,022	1	11
142	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	11
143	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	11
144	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	11
145	Nawan Shahr	Balachaur	Municipal Council	21,631	1	11
146	Sangrur	Malerkotla	Municipal Council	1,35,424	1	3
147	Sangrur	Sangrur	Municipal Council	88,043	1	11
148	Sangrur	Sunam Udham Sikah Wala	Municipal Council	69,069	1	3
149	Sangrur	Dhuri	Municipal Council	55,225	1	3
150	Sangrur	Ahmedgarh	Municipal Council	31,302	1	11
151	Sangrur	Longowal	Municipal Council	23,851	1	3
152	Sangrur	Lehragaga	Municipal Council	22,588	1	3
153	Sangrur	Bhawanigarh	Municipal Council	22,320	1	3
154	Sangrur	Moonak	Nagar Panchayat	18,141	1	3
155	Sangrur	Dirba	Nagar Panchayat	16,952	1	11
156	Sangrur	Khanauri	Nagar Panchayat	14,096	1	3
157	Sangrur	Cheema	Nagar Panchayat	11,615	1	11
158	Sangrur	Amargarh	Nagar Panchayat	7,339	1	3
159	Barnala	Barnala	Municipal Council	1,16,449	1	2
160	Barnala	Tapa	Municipal Council	23,248	1	11

## Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (In lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (In lacs)
161	Barnala	Dhanaula	Municipal Council	19,920	1	6
162	Barnala	Bhadaur	Municipal Council	18,561	1	11
163	Barnala	Handiaya	Nagar Panchayat	12,507	1	6
<b>Total</b>					<b>185</b>	<b>1491</b>

  
 Assistant Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office-III, Ludhiana



# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਖੇਤਰੀ ਦਫ਼ਤਰ-1, ਲੁਧਿਆਣਾ

ਈ-648-ਬੀ, ਵੈਕਲ ਪੁਆਇੰਟ, ਫੇਜ਼-5, ਲੁਧਿਆਣਾ

ਨੰ: 279/2022

ਮਿਤੀ: 27.9.2022

ਸੇਵਾ ਵਿਖੇ

ਈਮੇਲ ਰਾਹੀਂ

- 1) ਮਾਨਸ਼ੋਗ ਜਿਲ੍ਹਾ ਸੈਸ਼ਨ ਜੱਜ, ਲੁਧਿਆਣਾ।
- 2) ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ।
- 3) ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
- 4) ਉਪ ਮੈਂਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਪੂਰਬੀ (ਪੱਛਮੀ, ਜਗਰਾਉਂ, ਚਾਏਕੋਟ, ਪੰਨਾਂ, ਸਮਰਾਲਾ, ਪਾਇਲ)।
- 5) ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।
- 6) ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਸਟੇਟ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ, ਲੁਧਿਆਣਾ।
- 7) ਮੁੱਖ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
- 8) ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ।
- 9) ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ-1/2, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
- 10) ਸੀਨੀਅਰ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ, ਜਗਰਾਉਂ।
- 11) ਸੀਨੀਅਰ ਸੁਪਰਡੈਂਟ ਆਫ ਪੁਲਿਸ, ਪੰਨਾ।
- 12) ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਸਥਾਨਕ ਸਰਕਾਰ, ਲੁਧਿਆਣਾ।
- 13) ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਆਫ ਫੋਕਟਰੀ, ਲੁਧਿਆਣਾ।
- 14) ਜਿਲ੍ਹਾ ਟਾਊਨ ਪਲੈਨਰ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- 15) ਸੰਪੂਰਨ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਐਨਰਜੀ ਡਵੈਲਪਮੈਂਟ ਏਜੰਸੀ, ਲੁਧਿਆਣਾ।
- 16) ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- 17) ਸਕੱਤਰ, ਆਰ.ਟੀ.ਏ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ।
- 18) ਸਿਵਲ ਸਰਜਨ, ਲੁਧਿਆਣਾ।
- 19) ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੀ.ਡਬਲਯੂ.ਡੀ (ਬੀ ਐਂਡ ਆਰ), ਲੁਧਿਆਣਾ।
- 20) ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਵਾਟਰ ਸਪਲਾਈ ਐਂਡ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ, ਸਰਕਲ ਲੁਧਿਆਣਾ।
- 21) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਲਘੂ ਉਦਯੋਗ ਅਤੇ ਨਿਰਯਾਤ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
- 22) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
- 23) ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੱਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- 24) ਜਿਲ੍ਹਾ ਫੁਡ ਅਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- 25) ਜਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫਸਰ, (ਸੈਕੰਡਰੀ) ਅਤੇ (ਪ੍ਰਾਈਮਰੀ), ਲੁਧਿਆਣਾ।
- 26) ਮੈਂਡਲ ਟੂਮੀ ਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- 27) ਜਨਰਲ ਮੈਨੇਜਰ, ਜਿਲ੍ਹਾ ਉਦਯੋਗ ਕੇਂਦਰ, ਲੁਧਿਆਣਾ।
- 28) ਡਿਪਟੀ ਰਜਿਸਟਰਾਰ, ਸਹਿਕਾਰੀ ਸਭਾਵਾਂ ਲੁਧਿਆਣਾ।
- 29) ਸਹਾਇਕ ਲੇਬਰ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ।
- 30) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਇਰੀਗੇਸ਼ਨ ਵਿਭਾਗ (ਡਰੇਨੇਜ), ਲੁਧਿਆਣਾ।
- 31) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, RO-2, ਲੁਧਿਆਣਾ।
- 32) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, RO-3, ਲੁਧਿਆਣਾ।
- 33) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, RO-4, ਲੁਧਿਆਣਾ।
- 34) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ।
- 35) ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਜਗਰਾਉਂ, ਚਾਏਕੋਟ, ਮੁੱਲਾਂਪੁਰ ਦਾਖਾ, ਮਾਛੀਵਾੜਾ, ਸਮਰਾਲਾ, ਪਾਇਲ, ਮਲੋਦ, ਦੋਰਾਹਾ, ਸਹਾਨੇਵਾਲ, ਪੰਨਾਂ।

ਵਿਸ਼ਾ: ਜਿਲ੍ਹਾ ਲੈਵਲ ਵਾਤਾਵਰਣ ਕਮੇਟੀ ਦੀ ਮਿਤੀ: 09/09/2022 ਨੂੰ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਸਬੰਧੀ।

ਆਪ ਜੀ ਨੂੰ ਮਿਤੀ 09/09/2022 ਨੂੰ ਹੋਈ ਜਿਲ੍ਹਾ ਲੈਵਲ ਵਾਤਾਵਰਣ ਕਮੇਟੀ ਦੀ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਤਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਆਪ ਜੀ ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

(ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ)

27.9.2022  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

ਪਿਠ ਅੰਕਣ ਨੰ: 4047-4052 ਮਿਤੀ: 27/9/2022  
ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖੀਆਂ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

- > ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ।
- > ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ)/ਯੂ ਡੀ/ਬੀ, ਪੰਨਾਂ/ਜਗਰਾਉਂ, ਲੁਧਿਆਣਾ।
- > ਡੀ.ਆਈ.ਓ, ਐਨ.ਆਈ.ਸੀ, ਲੁਧਿਆਣਾ ਨੂੰ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦੀ ਵੈਬਸਾਈਟ ਤੇ ਪ੍ਰੋਸੀਡਿੰਗ ਅਪਲੋਡ ਕਰਨ ਸਬੰਧੀ।

Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.

27.9.2022  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

Annexure  
'F'

MUNICIPAL CORPORATION LUDHIANA

To,

Office of the Monitoring Committee,  
Hon'ble National Green Tribunal, SAS Nagar,  
Mohali, Chandigarh.

No. \_\_\_\_\_ Dated \_\_\_\_\_

**Sub:- Compliance of order dated 25-07-2022 of Hon'ble National Green Tribunal in O.A No. 286 of 2022 in the matter of News Item Published in the Indian Express dated 20-04-2022 titled "7 Charred to death in fire near Ludhiana Dump site" and steps taken to control incidents of fire at main dump site Ludhiana.**

With reference to the subject cited above, it is respectfully submitted that Municipal Corporation Ludhiana is bound and shall comply with the directions contained therein. It is respectfully submitted that in compliance Municipal Corporation, Ludhiana, is fully committed by the orders dated 07-03-2019, 10-01-2020 & 25-07-2022 in O.A 606/ 2018 & O.A No. 286/2022 respectively passed by the Hon'ble National Green Tribunal and comply with the provisions of Solid Waste Management Rules, 2016 and protection and conversation of environment. Various steps have been taken to comply with the solid waste management rules and the order of this Hon'ble Tribunal in Ludhiana City which are as follows:-

- i. That a project for bioremediation of 5 lakh tonnes of legacy waste at Jamalpur site was conceived under the smart city in 2020. After completion of all processes, work order was issued to M/s Sagar Motors on 13.07.2022 for an amount of 27.17 Crore. Copy of Work Order dated 13.07.2020 is annexed herewith as **ANNEXRE-1**. The bioremediation of 5 lakh metric tonnes of legacy waste is to be completed by Feb 2024 under the issued project. It is submitted that machinery is reached in Ludhiana and the work of bioremediation will start within 10 days .Photographs of machinery for processing legacy waste is annexed herewith as **ANNEXURE 2**. The funds to the tune of 27.17 Cr for this would be utilized from smart city mission which are being provided through SNA account by Government of India and State Govt. and the same would be utilized for Solid Waste Management as per NGT orders. The Bioremediation of remaining 19.62 lakhs tonnes of legacy waste at Jamalpur site, a separate TFR/ DPR was issued to government for approval of an amount of approx. 122 Cr. Under SBM 2.0. The approval of Government of India has been received on 12.07.2022. Copy of Government of India approval is annexed herewith as **ANNEXURE-3**.
- ii. That Purchase and deployment of Compactors for conversion of secondary points into transfer stations was conceptualized under Smart city at a cost of Rs 27.67 Cr. For transfer of waste about 63 compactors at 22 locations with 26 hook loaders has been sanctioned. The approval has been received & the project is under tendering (the approval is annexed at **ANNEXURE-4** Civil work of 10

- compactor transfer stations has been completed and rest civil work for the same is in progress. Besides, with aid from Improvement Trust and GLADA compactors have been deployed at additional 10 sites for the same. (9 locations are operational out of these currently – photographs of operational compactors are annexed herewith as **ANNEXURE-5**. That 18 Material Recovery Facilities are being established under SBM 1.0 and MC fund at a cost of Rs. 2.15 Cr. Work of 11 MRFs is already completed. Photographs of operational MRF is annexed herewith as **ANNEXURE-6**. The funds for the same would be utilized under Smart City Mission and these are provided through SNA account in installments. The same would be utilized for Solid Waste Management as per Hon'ble NGT orders.
- iii. Rs. 16.2 crores has been sanctioned from Swachh Bharat Mission 1 for purchase of machinery for door-to-door collection and source segregation of solid waste. The work is under process and the limit for the funds has been arranged on PFMS to Municipal Corporation Ludhiana, as per Government of India guidelines. The copy of the approval is attached at **ANNEXURE-7**. For door-to-door collection of waste, 350 compartmentalized e-rickshaws are being purchased at a cost of Rs. 9.41 Cr. Work order was issued and 67 e-rickshaws have been received and deployed in various wards for ensuring source segregated door to door collection. Pictures of door-to-door collection of waste are annexed herewith as **ANNEXURE-8**. It is pertinent to mention here that 200 compartmentalized Tippers of 3.3 CuM are also being purchased under SBM 1.0 at a cost of Rs. 15 Cr. The Tender for the same has already been prepared and sent for vetting on 13.9.22. The funds are provided through SNA account in installments and would be utilized under SBM. The same would be utilized for Solid Waste Management as per NGT orders.
- iv. That the Processing of wet waste at Jamalpur has been initiated using windrow composting. Around 40 MT per day of wet waste is being taken to the windrows currently for composting.
- v. That Processing of dry waste via establishing a waste to energy plant at Jamalpur as well as processing of wet waste via bio-methanation is under conceptualization. The consultant was hired in April 2022 and DPR for the project is under preparation. Tenders shall be floated under SBM 2.0 for processing of around 500 tonnes of dry waste and around 200 tonnes of wet waste. Copy of Consultant letter/work order dated 08.04.2022 is annexed herewith as **ANNEXURE-9**.
- vi. That the Municipal Corporation, Ludhiana in compliance of this Hon'ble Tribunals order dated 25.07.2022 has also issued notices to the violators of SWM rules, 2016 on the basis of Polluters Pays Principle . Municipal Corporation Ludhiana has identified 31 BWG having waste more than 100 kg per day .Out of 31 , 30 BWG start managing their wet waste in their own premises by adopting various methods like pit composting , OWC etc . Municipal Corporation Ludhiana is conducting fresh survey for identification of bulk waste generators having waste

more than 50 kg per day and soon issue notices to all for compliance of SWM rules 2016. Municipal Corporation Ludhiana has imposed fine amounting Rs 37.50 lac on mandi board for non compliance of Solid Waste Management rules 2016 and the funds received from the same shall be duly submitted with the Deputy Commissioner and shall be used solely for remedial activities for Solid Waste Management. Copy of the notice issued is annexed herewith as **ANNEXURE-10.**

- vii. Municipal Corporation Ludhiana has been cleared 120 Garbage vulnerable points till date. The photographs of GVPs after and before are attached at **ANNEXURE-11.**
- viii. That Other Machinery such as Backhoe Loaders, Poclain, Tractor Trolleys, Harvester Shredders etc., for waste collection are being proposed to be purchased under SBM & 15<sup>th</sup> FC at a cost of Rs. 9.85 Cr. The funds for the same would be utilized under SBM & 15<sup>th</sup> FC and are provided through SNA account in installments.
- ix. That 1 Community Development Officer and 4 Community Facilitators have already deployed for awareness activities throughout the city. Source segregation is also being ensured in maximum wards in the city.
- x. Various measures have also been taken for avoiding/controlling fire at dump sites by permanently deploying Fire tenders at dump site.
- a) New Fire tender was purchased at 61.98 lakhs under 15 FC for Jamalpur dump site. Photograph of fire tender deployed at dump site is annexed herewith as **ANNEXURE 12.**
- b) Fire hydrants have also been setup near the dump site for easy access to water.
- c) 7000 ft of boundary wall has been completed around the Jamalpur dump site.
- d) Sanitary Land Fill (area 10500 sq mt.) has been created at the Jamalpur dump site for disposal of inert waste after processing.
- e) Poclain has been deployed at the Jamalpur dump site for turning of waste to reduce methane generation.
- f) Rag pickers in the area have also been trained regarding management and safety measures regarding waste collection. Photographs of training been being provided to rag pickers is annexed herewith as **ANNEXURE13.**
- g) Piezometers are being installed at the dump site at a cost of 7 lakhs. 1 Piezometer has already been installed. Remaining 4 installations is in progress.

It is most respectfully submitted that the incident of fire was duly investigated by the officers of the Department of Police and probable reasons have been provided which are as follows:-

- i. There may be a foul play in this case, as there was no burning or damage in the jhuggi situated very near to the deceased family's jhuggi.
- ii. There may be a short circuit of electricity as illegal/kundi connections have been taken by these rag pickers near the solid waste dumping site.

- iii. The possibility of causing fire to the jhuggi of deceased family, due to existence of large dumpsite of solid waste spread in an area of 52 acres and occurrence of fire incidence at various locations of solid waste dump, cannot be ruled out.

It is pertinent to mention herein that as per the above-mentioned police report, the dump site could be one of the probable reasons for fire, based on the earlier instances of fire at the dumpsites. However, there is no evidence to support the same. However, in compliance of this Hon'ble Tribunal's order dated 25.07.2022 though the Municipal Corporation Ludhiana denies any role with regard to fire but and on humanitarian grounds an amount of Rs. 57.5 Lakhs has been deposited in a separate bank account to be kept available for immediate compliance once the police enquiry is completed.

Thus, remedial activities for Solid Waste Management as per directions of Hon'ble NGT are being undertaken at a cost of approx. Rs 200 Cr and the same would be executed under various schemes including SBM, 15FC & Smart City Mission. A separate account has been created for compliance of NGT orders under Deputy Commissioner and funds to the tune of Rs. 40 crores have been deposited for instant remedial actions. Copy of acknowledge of DC & bank statement is annexed as **ANNEXURE 14.**

Whereas News Item Published in Hindustan Times dated 02-09-2022 titled as "Ludhiana Major Fire breaks out at main dump site again". It is submitted that the reason of fire break out at the site is due to methane gas being generated out of the waste. Corporation fire tenders were rushed to douse the flames successfully. In order to permanent solution of methane gas, the Corporation is in the offing to bioremediation of legacy waste in phase manners.

The report is submitted for your information please.

No. 364/PS/D Dated 06-10-2022

Commissioner

A copy is forwarded to:-

1. Deputy Commissioner, Ludhiana for kind information please.
2. Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
3. Dr. Babbu Ram, Technical Expert, Monitoring Committee.

  
Commissioner



LUDHIANA SMART CITY LIMITED

LETTER OF ACCEPTANCE

To

M/s. Sagar Motors,  
Sagar House,  
Nr. Vivekanand Chowk,  
Nanded Road,  
Latur, Maharashtra - 413512  
Email: [sachin314@gmail.com](mailto:sachin314@gmail.com)

No. G-33/LSCL-052

Date: 13/07/2022

**Sub: Supply, Delivery, and Installation of Legacy Waste Screening Machines and Reclamation of Land by Scientifically Processing the MCL Existing Legacy Waste Dumpsite through the Process of Bioremediation/ Biomining at Ludhiana Including Operation and Maintenance of Machineries**

**Ref: i. RFP dated 17.03.2022  
ii. Your Proposal dated 28.04.2022 in response to the RFP  
iii. Your financial proposal opened on 17.05.2022**

1. It is to inform you that the Competent Authority of Ludhiana Smart City Limited has approved the Price Proposal submitted by you vide your proposal referred above.
2. Ludhiana Smart City Limited hereby issues this Letter of Acceptance (hereinafter called "LoA") of your Price Bid of Rs. 27,17,00,000/- (Rupees Twenty Seven Crore Seventeen Lakh Only) (hereinafter referred to as "Contract Price") inclusive of all applicable taxes, duties and levies against the estimated project cost of Rs. 28,49,00,000/- i.e. 4.63% below the estimated project cost.
3. You are required to return a signed copy of this letter as a token of your acceptance of this LoA within 7 days of issuance of this Letter.
4. You are required to submit the Performance Security form of the Bank Guarantee, issued from a scheduled / nationalized bank, of amount Rs. 1,35,85,000/- (Rupees One Crore Thirty Five Lakh Eighty Five Thousand only) (5% of the Contract Price) in favour of Chief Executive Officer, Ludhiana Smart City Limited, payable at Ludhiana within 28 days of issuance of this LoA. The Bank Guarantee shall be valid upto 28 days after the Contract Period, i.e. 23 Months from the date of signing of Agreement (Four Months Commissioning Period plus 28 days after the expiry of 18 months of Operational Period). It is hereby clarified that in case of any delay in the commissioning of the Project, it shall be your responsibility to

For SAGAR MOTORS  
PARTNER



*[Handwritten signature]*

*[Handwritten signature]*



extend the Bank Guarantee till such a period that it is kept valid for the requisite periods.

5. You are also required to sign the Agreement with LSCL within 28 days of issuance of this LoA.

6. Failure to comply with the conditions of LoA shall result in, including but not limited to, revocation of this Letter of Acceptance and forfeiture of the EMD submitted by you.

  
Chief Executive Officer  
Ludhiana Smart City Limited

No. \_\_\_\_\_ Date: \_\_\_\_\_

Copy of the above is forwarded to;

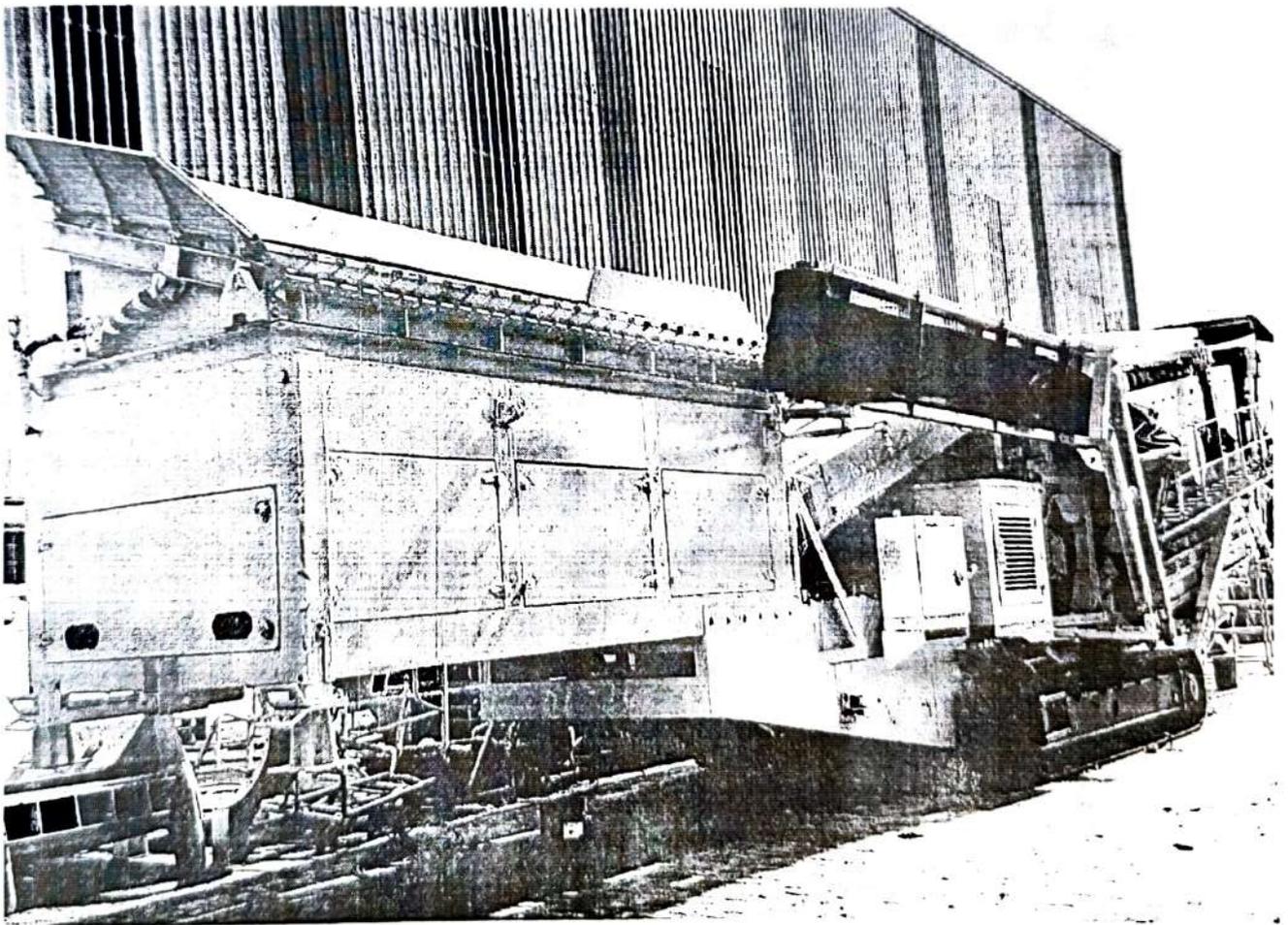
i. Vice Chairman, LSCL cum CEO, PMIDC, Chandigarh for kind information please.

Chief Executive Officer  
Ludhiana Smart City Limited

For SAGAR MOTORS  
  
PARTNER



Annexe - 2



QJ

Annexure-3

No. 13021/11-PM  
Government of India  
Ministry of Housing and Urban Affairs

Newman Bhawan, New Delhi  
Dated the 12th July 2022

To

Shri Ajay Sharma, Chief Executive Officer,  
Punjab Municipal Infrastructure Development Company (PMIDC) & MD (SBM-U)  
Department of Local Govt., Punjab Municipal, Ekowar,  
Plot No.3, 5th Floor, Sector 15-A, Chandigarh - 160015  
E-mail: pmidc@gmail.com, pmidc@pmidc.com, pmidc@rediffmail.com  
gm.projects@pmidc.com

Subject: Proposal for release of CS Fund for remediation of 152 Legacy Waste Dumpsites at 146 ULBs under SWM component of SBM (U) 2015 - Interagency letter

Sr

This has reference to the office letter of even number dated 14/06/2022 and your letter No. PMIDC/SBM-U/2022-1189 dated 15/06/2022 regarding Legacy Waste Dumpsite Remediation in Ludhiana Municipal Corporation.

2. In addition to the facts conveyed aforesaid in the letter of even number dated 14/06/2022, it is informed that 10 lakh M3 of legacy waste, which is not covered as an ongoing activity in Ludhiana Municipal Corporation, is to be incorporated in the City Solid Waste Action Plan (CSWAP) to be submitted along with the proposal for release of the Central Assistance under SBM (U) 2015. All the conditions stipulated in Para 4 & 6 of the letter dated 14/06/2022 are to be satisfied at submission of proposal.

Yours faithfully,

(P. B. Jayal)

Joint Secretary to the Govt. of India  
Tel: 23061167, 9015090284  
(Email: rajtuni@gmail.com)

Minutes of Meeting of EC, LSCL held on 06.09.2022 at PMIDC, Chandigarh

Minutes of Meeting of Executive Committee (EC) under Ludhiana Smart City Limited (LSCL) held on 06.09.2022 under the Chairmanship of the Chief Executive Officer, PMIDC cum Mission Director, Smart Cities Mission (via VC)

Date : 5<sup>th</sup> September, 2022 from 4:30 PM onwards

Venue : Conference Room, 5<sup>th</sup> Floor, PMIDC, Department of Local Government, Sector - 35 A, Chandigarh & Via Video Conferencing

The following Members of the Executive Committee participated in the meeting:

1. Smt. Shena Aggarwal, IAS, Commissioner, Municipal Corporation Ludhiana.
2. Smt. Shena Aggarwal, IAS, Chief Executive Officer, LSCL (Convener).
3. Shri Amarjeet Singh Bains, ADC - Representative of D.C., Ludhiana.
4. Shri Charanjiv Lamba, PPS, ACP (Traffic) - Representative of Commissioner of Police, Ludhiana

In attendance:

5. Shri Dalit Singh, Engineer-in-Chief, PWSSB.
6. Shri V.P. Singh, General Manager (Project), PMIDC.
7. Shri Sanjay Kanwar, S.E., MC, Ludhiana & Nodal Officer, LSCL.

At the outset, the Chairman, Executive Committee, Ludhiana Smart City Limited (LSCL) welcomed the Members of the Committee and initiated the discussions on the following agenda items;

**Agenda No.1: To grant Leave of Absence to Members of the Executive Committee of Board of Directors of LSCL.**

Leave of absence was granted to Smt. Surabhi Malik, IAS, Deputy Commissioner Ludhiana and Dr. Kaustubh Sharma, IPS, Commissioner of Police, Ludhiana who were unavailable due to unscheduled official engagement. However, the representative of the Deputy Commissioner & Commissioner of Police have attended the meeting.

**Agenda No.2: Appraisal and approval of Procurement of Portable Compactors for Secondary Storage & Hook Loaders for Transportation of Municipal Solid Waste for Municipal Corporation of Ludhiana under Smart City Mission (estimated project cost - Rs.27.67 Cr.)**

The committee was apprised of following:

1. The project was approved by the Committee of Chief Engineers, LG in their meeting dated 06.02.2020 and subsequently in SLTC.



2. The following is Machinery Cost approved by Committee of Chief Engineers, Local Govt. Punjab:
- |   |                            |
|---|----------------------------|
| a. Supply of 1 0.5 cum portable compactors: | Rs. 11,41,11,900.00        |
| b. Hook Loaders:                            | Rs. 8,39,55,560.00         |
| <b>Total:</b>                               | <b>Rs. 19,80,67,460.00</b> |
3. Subsequently, a revised DPR for inclusion of O&M component was prepared and approved in CLTC meeting dated 24.11.2021. The estimate was approved by the Committee of Chief Engineers, Local Govt. in their meeting held on 23.12.2021. The estimate for O&M component of Rs.10.24 Crore was placed in the SLTC meeting dated 16.05.2022 for their appraisal and approval.
- The SLTC considered the additional cost of Rs.10.24 Cr. (Rs.7.46 Cr. for operations & Rs.2.77 Cr. as maintenance) towards O&M of the machinery for a period of five years based on the undertaking that operational hours shall be for 12 hours per day and recommended the same to be placed before the Executive Committee of the LSCL for their appraisal and approval.
4. The Executive Committee in its meeting held on 29th June, 2022, decided that a team of Solid Waste Management Experts from PMIDC should visit Ludhiana and ascertain the visual impact / usability of 30 nos. of Compactors installed so far by the Improvement Trust, Ludhiana. After receiving the report from the Committee, this agenda item may be put up in the next meeting for consideration.
5. In compliance to the directors of Executive Committee, the Solid Waste Management Experts from PMIDC visited Ludhiana and have submitted the following conditions to be fulfilled by Municipal Corporation vide letter Memo No. PIDC/PD/M(P)/SCM/2022-23/5529 dated 3<sup>rd</sup> Aug 2022:
- Transfer Station wise (existing/proposed) action plan for door-to-door collection/area coverage
  - Timeline for compliance by 100% Bulk Waste Generators
  - Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.
6. Whereas, Municipal Corporation of Ludhiana have submitted the replies vide letter no. 254/PS/D dated 05 Aug 2022 as follows:
- Transfer Station wise (existing/proposed) action plan for door-to-door collection/area coverage:
    - A Micro-Plan has already been prepared for effective monitoring of the waste collection system and conversion of secondary collection points to transfer stations.

**Minutes of Meeting of EC, LSCL held on 06.09.2022 at PMDC, Chandigarh**

- b. Currently, Municipal Corporation Ludhiana has 8 operational Portable Compactor Transfer stations having Separate cabins for Dry and Wet Waste, and 28 more such sites are under construction, whose Locations are depicted in the map attached. Adopting this practice has resulted in easy transportation and cutting back on disposal fee of waste at the Jamalpur waste processing site. Furthermore, the segregated wet waste being received at the Jamalpur site is being processed through windrows composting.
- c. A total number of 350 E-Rickshaws (having compartments for wet, dry and Sanitary & hazardous waste) has been ordered by MCI. for door to door collection. Among these 350 E-Rickshaws, 50 E-Rickshaws has already been deployed and currently operational. Moreover, 200 Tippers having waste carrying capacity of 3.3 Cum are under procurement stage through SBM funds for strengthening the door to door waste collection and segregation.
- ii. **Timeline for compliance by 100% Bulk Waste Generators**
- a. Municipal Corporation Ludhiana has conducted a survey for identification of Bulk Waste Generators. The Municipal Corporation Ludhiana has already issued notices to all BWGs and more than 30 BWGs have started composting of wet waste inside their premises as per SWM Rules 2016. Also, a massive IEC campaign and workshop, have been planned for awareness of BWGs. Municipal Corporation Ludhiana ensures 100% compliance of Bulk Waste Generators till 31<sup>st</sup> March 2023
- iii. **Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.**
- a. The wet waste reaching the dumpsite has been planned for composting by windrows formation. Currently, windrow formation has been started for approx. 50-60 TPD wet waste which shall be increased gradually. The E&Y Consultants for Solid Waste management has started preparing DPR for Bio CNG Plant of 200 TPD wet waste
- b. Work order has been signed with Concessionaire for Bioremediation of 5 lakh MT legacy waste on Dated 3<sup>rd</sup> August 2022 which currently covers an area of about 12.5 acres. This land shall be vacated as bioremediation proceeds and this reclaimed land will be used for processing of wet waste by windrow composting and also store separately.
- Sha* c. Massive awareness drives are being taken up by Municipal Corporation Ludhiana for source segregation of MSW into dry, wet,

**Minutes of Meeting of EC, LSCL held on 08.09.2022 at PMIDC, Chandigarh**

hazardous and sanitary waste. A contract will also be signed by Municipal Corporation Ludhiana with a concessionaire for handling and disposal of domestic hazardous and sanitary waste

7. As per the MoU signed between LSCL and MCL dated 31.3.2022, the project will be executed by MCL as a deposit work.
8. In view of the reply received from MCL, and the MoU signed between MCL and LSCL, the revised DPR for inclusion of O&M cost has been submitted for approval of Executive Committee.

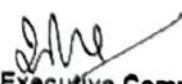
**Decisions & Deliberations:**

The CEO, LSCL emphasized upon the need for the compactors and shared that Corporation has adequate sites available for installing these.

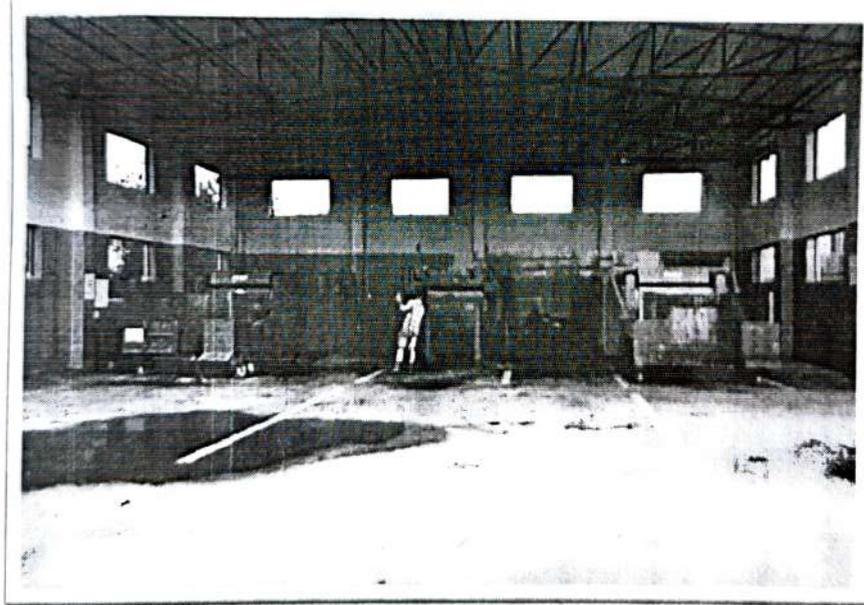
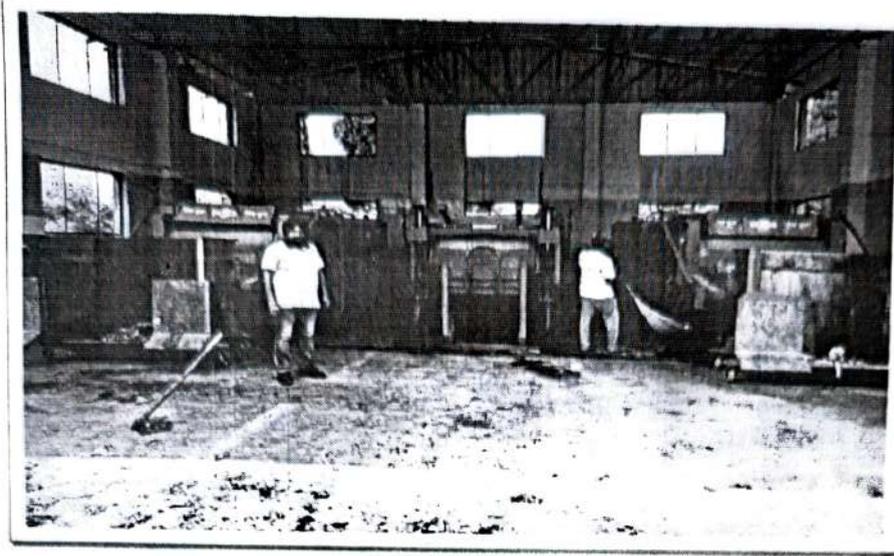
Keeping the same in view, the Executive Committee deliberated and accorded approval of additional cost of Rs.7.86 Cr. (Rs.5.09 Cr. for operations & Rs.2.77 Cr. as maintenance) towards O&M of the machinery for a period of five years with 8 hours operation per day subject to a condition that optimum utilization of all the machinery and compliance of the following three conditions shall be ensured;

- a. Proper segregation at secondary points,
- b. Proper collection of waste from areas linked to a transfer station, and
- c. Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.

There being no other business, the meeting ended with a vote of thanks to the Chair.

  
Chairman, Executive Committee  
Board of Directors of  
Ludhiana Smart City Limited

ANNEX 4 - 5



QJ





Annexure - 7

Memo No. PMIDC/SWM/2022/.....4301.....

Dated:.....20/6/2022.....

Through Email Only

To  
Commissioner,  
Municipal Corporation, Ludhiana

Subject: SBM-funds for Solid Waste Management – Limit assigned on PFMS Portal.  
Ref. : Your office letter No.130/PS/D dated 18-05-2022 on the subject noted above.

Kindly refer to the above. It is informed that limits for SBM-U funds has been assigned on PFMS portal on dated 15-06-2022 as under:

Sr No	Component/ Work	Demand of Funds	Limit Approved	Remarks, if any
1	200 No-Compartmentalized Dry & Wet Waste Tipper ( Capacity 3.3 cum)	17,00,00,000/-	Rs. 15,00,00,000/-	
	4 No. Back hole loaders	2,48,00,000/-	Rs. 1,20,00,000/-	
		<b>TOTAL</b>	<b>Rs.16,90,00,000 /-</b>	

This is for your kind information and further necessary action.

2. The utilization of above SBM-U funds is subject to the condition that:
- The technical specifications of the above machines may be fixed to be generic in nature so as to invite maximum participation in the purchase process.
  - The funds to be utilized for the same purposes for which above limits have been assigned.
  - The due procedure will be adopted/ followed for the utilization of above SBM-U funds.
  - The requisite quality of the works/equipment/ services to be ensured.
  - The utilization certificates (UCs) in the prescribed format along with AC/DC bills to be submitted to this office immediately

Chief Engineer (M) 20/6/22

CC:

- EA/CEO for kind information of CEO/PMIDC
- General Manager (F&A), PMIDC
- Finance Expert/PMIDC for necessary action to collect the UC/ACDC bills etc.

Answer - 8





Annexure - 9

**नेशनल इन्फोमेटिक्स सेंटर सर्विसिज इंक.**  
**National Informatics Centre Services Inc.**  
 (रा. सू. वि. के. के अन्तर्गत भारत सरकार का एक उद्यम)  
 (A Government of India Enterprise under NIC)  
 इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय  
 Ministry of Electronics and Information Technology

**Work Order**  
 (GSTIN No. of NICSI: 07AAACN2185J1ZE)

Work Order No.:-	M2200126	Date	08-APR-2022
Project No.:-	S220010MPPB	PI Number:	PMPPB214025
Project Name:-	Municipal Corporation Ludhiana		
Issued to:	Name:	Ernst & Young LLP	
	Address:	3rd & 6th Floor, Worldmark-1, IGI Airport Hospitality, District Aerocity Delhi- 110037	
	Contact Person:	Kushal Bansal	
	Phone No.:	9910007843	
	Email ID:	kushal.bansal@in.ey.com	

Subject: Work-Order for providing Certified e-Governance Professional Services as mentioned above.

Sir,  
 In reference to your Empanelment No.10/08/2020-NICSI-E&Y(Tier-1) Valid Till: 21/10/2023 with NICSI, issued with the approval of the Competent Authority, I have been directed to place an order for Certified e-Governance Professional Services as per the details and Terms and Conditions given below:-

S. No	HSN/ SAC Code	Description	No of Person s Required	Required Period (No. of Month/ days)	Unit Rate per Month (excluding Taxes)	Date of Deployment (From/To)	Total Amount (AxBxC)	CGST (%) /Amount	SGST (%) /Amount	IGST (%) /Amount	
			(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	
1	998311	Consultants with 10 yrs and < 15 yrs experience(Management/Functional Profile Tier-1)	1	Six Month(s)	3,00,000.00	13/04/2022 To 12/10/2022	17,96,129.03	9.00% 1,61,651.61	9.00% 1,61,651.61	0.00% 0.00	
2	998311	Consultants with 6 yrs and < 10 yrs experience(Management/Functional Profile Tier-1)	2	Six Month(s)	2,75,000.00	13/04/2022 To 12/10/2022	32,92,903.23	9.00% 2,96,361.29	9.00% 2,96,361.29	0.00% 0.00	
3	998311	Consultants with < 3 yrs experience(Management/Functional Profile Tier-1)	2	Six Month(s)	2,10,000.00	13/04/2022 To 12/10/2022	25,14,680.65	9.00% 2,26,312.26	9.00% 2,26,312.26	0.00% 0.00	
<b>Total Amount In Rs.</b>							<b>76,03,613</b>	<b>6,84,325.16</b>	<b>6,84,325.16</b>	<b>0.00</b>	
<b>Grand Total (In Rs.):-</b>											<b>89,72,263</b>

The services of Manpower are to be provided at the office of Municipal Corporation Ludhiana .Location:  
 Municipal Corporation Ludhiana  
 Saraba Nagar  
 Zone-D  
 Ludhiana-141001,Punjab

The contact person is Mr/Ms Sh. Ankur Mahindroo, Joint commissioner (Contact-nos: 9886380168 and email-id: idh.stmumc@gmail.com ). The details of multi-location deployment of Manpower, if any are attached in Annexure-I

- i. Placement of Work Order
- ii. NIC/NICSI may place the work orders to the empanelled agency for its own requirement or for its projects on behalf of its clients. Work may be awarded based on Man-Month basis or Project mode
- iii. In view of NICSI's order on Procurement Preference Policy, preference shall be given to L1 vendor of such particular category for distribution of projects (purchase orders) / work in that category. However, NICSI / User shall have right to choose any other eligible vendor for allotment of projects (purchase orders) / work considering various parameters like performance, location, mix of project etc. or any other factors depend on the situation.
- iv. The Work Order may encompass the complete scope of work or may require few services. Depending on the requirement, the work orders may be placed to anyone of the empanelled agency, more than one depending on the project requirement or the TOR may be given to more than one empanelled agency for their proposals for the specific scope of work using the L1 rates.
- v. On receipt of request from a User department, NICSI would inform the User Department/ Agency/ Institution about the Empanelled agency and the GFR compliant procedure followed in the empanelment.
- vi. In case the User Department clearly and specifically states in writing the name of a particular agency, NICSI may assign the work to that agency. In such cases, the responsibility for adhering to relevant financial/procurement rules would be that of the Department concerned.
- vii. The Terms of Reference/ Scope of Work will be shared among all Empanelled agency and they would be invited by the Committee to make presentations and submission of technical proposal and financial effort estimate in a separate sealed envelope regarding the project under consideration. The presentations may be evaluated objectively, based on which the most suitable agency may be assigned the work by NICSI on the recommendation of the above Committee. There should be full participation and involvement of the User Department in the process of selection of agency. For assignment of work to Empanelled agency, the above mentioned Standard Operating Procedure (SOP) is followed or implementation of new guidelines from time to time

- vii. The proposal of the selected agency along with necessary supporting document/ minutes of meeting are then forwarded to NICS/ by the user department for issuance of Proforma Invoice (PI).
- viii. Once the requisite funds are transferred to NICS/ against issued PI, the Work Order will be placed on the selected agency as per the terms and conditions of the empanelment and scope of work.
- ix. The empanelled agency will provide service all over India. In case deployed resources are required to undertake any tour in the interest of the project from the project site, then the TA/DA in the form of OPE shall be applicable. However any such tour/ travel for the project would require a prior approval from the competent authority of the NICS/NIC/User department.
- x. Out of Pocket Expenses (OPE) for Consultants will be reimbursed on production of original documents.
- xi. Each work order will be considered as a project and OPE (Out of pocket Expense) shouldn't exceed 15% of the work order value.
- xii. Each Job assignment will be done at the cost finalized depending on Project Execution Model used in TOR as mentioned in tender document/ empanelment.
2. Assignments
- A. CONSULTING ASSIGNMENT (CAPACITY AUGMENTATION)
- i. For each job, the vendor will prepare a list of Consultants indicating their experience in the area based on requirement as mentioned in the terms of "Proposed Consultants for Capacity Augmentation".
- ii. A Project Review Committee (PRC), constituted for the purpose of selection of consultants, may shortlist the consultants for deployment in man-month mode order for job assignment.
- iii. In case PRC desires, the consultants may be called for personal interaction/presentation. After selection of consultants by PRC, NICS/NIC will issue a work order for job assignment.
- iv. In case the PRC is not formed, the above function may be done by the concerned nodal officer of user department.
- B. DELIVERABLE BASED ASSIGNMENT
- i. For each job, the vendor will prepare estimated time/cost document as "Estimated Resource Deployment Proposal" indicating the man-month efforts of vendor's consultants at various levels at the rates finalized through this empanelment/tender.
- ii. A Project Review Committee (PRC) may evaluate the proposals for selection of one of the empanelled vendors. In case PRC desires, the vendors may be called for presentation. After approval of the cost/time estimates by a Project Review Committee (PRC), NICS/NIC will issue a work order for job assignment.
- iii. The vendors will prepare such time/cost documents free of charge within given time frame.
- iv. The resources to be deployed at the above levels should be the vendor's employees and respectively they should have regular educational qualifications and experience as per Educational Qualification and Experience. NICS/NICS may call for this information for a professional before her/his deployment.
- v. Vendor's consultants deployed on a job will use their own infrastructure when working from NICS/NIC/user's premises. The user's responsibility will be restricted to provide workspace and environment for the consultants' official work related to the assigned job. Except, for the situation where it mandates that infrastructure of the workplace has to be used.
3. Expectation Models
- A. Consulting Assignment (Capacity Augmentation)
- i. Communication for initiating the project from Ministry/Department
- ii. Preparation of Terms of Reference (TOR) indicating nature of work, duration, resources required, place of deployment, reporting officer, deliverables, selection criteria etc. for hiring the services of consultants from empanelled vendors
- iii. Constitution of Project Review Committee (PRC) and/or other such committees by Ministry/Department with members from NIC, NICS/ as well
- iv. Approval of TOR by Ministry/Department
- v. Raising of PI by NICS/ to Ministry/Department for release of funds
- vi. Transfer of Funds as per PI to NICS/ by Ministry/Department
- vii. Circulation of resource requirement/TOR to empanelled vendors by NICS/
- viii. Selection of resources from empanelled vendors by PRC
- ix. Intimation of empanelled vendor of the selected resource, kind of resource, date of joining and duration by Ministry/Department to NICS/
- x. Order placement by NICS/ to selected empanelled vendor(s)
- xi. Deployment of resources by empanelled agency and their joining at designated places.
- xii. Preparation of Monthly Performance Report (MPR) format for each deployed resource indicating key performance indicators likely to be achieved during the period of deployment.
- xiii. MPR as per Monthly Performance Report submission by Reporting Officer for resources indicating the KPIs achieved
- xiv. Raising of monthly bills along with MPR by empanelled vendor to NICS/ for release of payment as per Work Order
- xv. Project Closure on its completion by NICS/
- B. Deliverable based Assignment
- i. Communication for initiating the project from Ministry/Department
- ii. Preparation of Terms of Reference (TOR) indicating nature/scope of work, supporting documents, duration, place of deployment, milestones, deliverables, selection criteria etc. for deliverable based consulting assignment from empanelled vendors
- iii. Constitution of Project Review Committee (PRC) Nodal Officer and/or other such committees by Ministry/Department with members from NIC, NICS/ as well
- iv. Approval of TOR by Ministry/Department
- v. Circulation of TOR along with supporting documents to empanelled vendors by NICS/
- vi. Selection of vendor and cost as per selection criteria defined in TOR by PRC/ Nodal Officers.
- vii. Approval of Committee Minutes by Ministry/Department
- viii. Raising of PI by NICS/ to Ministry/Department for release of funds
- ix. Transfer of Funds as per PI to NICS/ by Ministry/Department
- x. Order Placement by NICS/ to selected vendor
- xi. Deployment of resources, if required, at designated places, finalization of Milestone Performance Report (MPR) indicating milestones, deliverables, key performance indicators, quality parameters for deliverables etc.
- xii. Project Execution by selected vendor under the guidance of PRC.
- xiii. MPR as per Monthly Performance Report submission by Reporting Officer to vendor at the end of each milestone based on PRC review
- xiv. Raising of bills along with MPR by empanelled vendor to NICS/ for release of payment as per Work Order
- xv. Sign-off by Ministry/Department
- xvi. Project Closure on its completion by NICS/
4. Performance Bank Guarantee
- i. The selected Service Provider shall be required to furnish a Performance Bank Guarantee equivalent to 3% (Three Percent) of the Work Order/Purchase Order value.
- ii. PBG will be in the form of an Account Payee Demand Draft, Fixed Deposit Receipt from a Commercial bank, an unconditional and irrevocable Bank Guarantee, Bankers Cheque from a Commercial bank or online payment in an acceptable form drawn in the name of National Informatics Centre Services Inc. (NICS/), New Delhi.
- iii. The PBG should remain a period of 60 (Sixty days) beyond the date of completion of all contractual obligations of the supplier.
- iv. The Performance Bank Guarantee must be submitted after award of contract but before signing of contract.
- v. The successful service provider has to renew the Performance Bank Guarantee on same terms and conditions for the period up to contract including extension period, if any.
- vi. Performance Bank Guarantee would be returned only after successful completion of tasks assigned to them and only after adjusting/ recovering any dues

Project No: S220010MPPB

- recoverable/ payable from/ by the Service Provider on any account under the contract.
- vii. The PBG will be released (without any accrued interest) after the completion of all tasks (deliverables) as assigned in the PO.
  - viii. NICS/ NIC will have the right to forfeit the PBG along with the Security Deposit without assigning any reasons if the selected agency defaults or deemed to have defaulted or in the case of non-acceptance of the purchase orders and thereafter the empanelment will be cancelled.
  - ix. Empanelled agency shall be required to give PBG as per the following timelines (For work related to Manpower mode and Project Mode). For projects duration between 0-6 months, PBG should be submitted within 15 days of issuance of PO by NICS/ NIC and for projects duration greater than 6 months, PBG should be submitted within 30 days of issuance of PO by NICS/ NIC.
  - x. In the event of default/delay in submission of PBG within the stipulated time, the agency shall be liable for a penalty amounting to 0.1% (Zero Point One Percent) of the PO value per day delay with a Maximum penalty capping of 10% of PO value.
  - xi. In the event wherein a PO is released by NICS/ NIC for project renewal or a fresh PO is released, the vendor shall ensure extension / submission of PBG with 15 days of issuance of the PO.

#### 5. Payment Terms

- i. Payment will be made in Indian Rupees only.
- ii. The payment to the agency will be made on monthly basis depending upon the actual duration of Consultancy services rendered at NICS/ NIC/User Office after availing service.
- iii. The agency will submit Pre-receipted bills in triplicate (having details of concerned work-order number, Date and Project-Number of NICS/ NIC) on monthly basis in the name of NICS/ NIC-New Delhi by the 5th day of the succeeding month along with the individual's Monthly Satisfactory Performance Report(s) duly signed by the NICS/ NIC/User Project coordinator. Payment will be made within 30 days of submission of the Bill along with all the completed documents and after deducting the applicable penalty if any.
- iv. Payments shall be made subject to deductions of any amount for which the agency is liable under the empanelment or tender conditions. Further all payments to agency will be made subject to deduction of TDS (Tax deduction at Source) applicable to deployment of professionals as per the Income Tax Act, 1961, and also applicable penalty & other taxes, if any, as per Government of India rules.
- v. TA/DA shall be payable directly by the client on production of travel documents in original and prior approval of competent authority for undertaking such tour in project interest. TA/DA component reimbursement shall be limited to entitlement of Govt. of India Group-B Officers. However, No TA/DA is admissible for the deployment of agency resources on projects anywhere in India.
- vi. GST would be paid extra as may be applicable from time to time.
- vii. It is the bounden duty of the empanelled agency to regularly pay the deployed manpower their entitlements like monthly salaries/wages/annual increment/ EPF/ ESI/Bonus/ Medical Insurance/Accidental Insurance etc. as may be applicable.
- viii. In case the submission of monthly bills to NICS/ NIC is delayed by the agency beyond 15 days from the last day of the month in which the services have been provided or the concerned Work Order date, whichever is later. Then, the entire liability towards payment of interest/penalty to the tax authorities would be borne by the respective agency, so that NICS/ NIC is not burdened unnecessarily with this amount/penalty etc. The entire amount will be deducted from the payment due to respective agency.
- ix. Any dispute arising between the parties during implementation of this Work Order / Contract is to be resolved mutually. If any dispute remains unsettled, the Court at Delhi / New Delhi have the exclusive jurisdiction to try and settle all disputes between the parties arising out of this contract.
- x. Payment will be made within 30 days on receipt of bills with complete document, subject to availability / receipt of fund from User Department.
- xi. Apart from above mentioned billing process, NICS/ NIC may ask vendors to submit bill through its online system also.
- xii. Pre-receipted bills shall be submitted in triplicate in the name of: National Informatics Centre Services Inc. Hall No. 2 & 3, 6th Floor, NBCC Tower, 15 Bhikaji Cama Place New Delhi 110066.

#### 6. Penalties

- i. Any unjustified and unacceptable delay resulting from reasons attributable to the Empanelled agency beyond the delivery / installation (where applicable) schedule as per purchase/ Work order will render the agency liable for liquidated damages at the rate as mentioned in the following points.
- ii. The Empanelled agency shall render the services strictly adhering to the Important Dates by NICS/ NIC in the Work order. Any delay, not condoned by NICS/ NIC, on the part of agency in the performance of its obligations shall attract penalty. The penalty shall be charged at the rate of 0.5% of the delayed milestone (or item in default, as applicable) per week of delay or per instance of default (in case of translation services) subject to a maximum of 10% of the work order value. Post that NICS/ NIC will have the option of getting the work done through alternate sources at the cost and risk of the defaulting agency, which will be realized from pending payments of the Empanelled agency, or from the security deposit, or from the Performance Bank Guarantee or by raising claims.
- iii. The Empanelled agency shall not refuse to accept NICS/ NIC work order under any pretext. The work order can be collected from NICS/ NIC office or if convenient to the agency, it can be mailed to them. The selected agency shall start the work within 7 working days of the date of the work order. For bigger projects, timelines will be mutually agreed between user department and the selected agency.
- iv. For three successive recurrences of default related to non-execution of work orders for reasons attributable to the agency, NICS/ NIC would be free to forfeit the defaulting agency's Performance Bank Guarantee received against the affected work orders and/or termination of the Contract provided agency fails to remedy such default in spite of 30 days written notice from NICS/ NIC to cure such default.
- v. If at any time during performance of the work order, the agency encounter conditions impeding timely performance of the ordered services, the agency shall promptly notify NICS/ NIC in writing of the fact of the delay, its likely duration and its cause(s).
- vi. If NICS/ NIC empanelled agency deploys a particular resource for a given project/ assignment (duration more than 6 months) then that particular resource has to be engaged/ deployed on the Project for atleast 6 (six) months. Discontinuity of the particular resource prior to six months shall attract a penalty of 10% (ten percent) of the resource billing value on the empanelled agency for the period of unavailability. Exception to the "Penalty on discontinuity of a resource" along with relevant documents in support are:
  - (a) Unavailability due to health issue
  - (b) Resignation by the resource (subject to at least one month of knowledge/work transfer to the new resource)
  - (c) Client/end user desires to replace the particular resource.

#### 7. Deployment Of Manpower/Resources

##### A. MANPOWER/RESOURCES RELATED TERMS & CONDITIONS

- i. The manpower provided by the agency shall work as per user departments work schedule.
- ii. Neither the agency nor its personnel /workmen can be treated as employees of NICS/ NIC for any purposes. They are not entitled for any claim, right, preference, etc over any job/regular employment of NICS/ NIC. The agency or its workmen shall not at any point of time have any claim whatsoever against NICS/ NIC. The Agency should submit undertaking received from the respective deployed manpower in NICS/ User Department regarding the same.
- iii. If the User Department / NICS/ NIC so recommends, a deployed resource must be replaced by the agency within a period of 10 working days.
- iv. It is expressly understood and agreed to between the parties to this agreement that the manpower deployed by the agency shall be the employees of the agency for all intents and purposes and in no case, there shall be a relationship of employer and employee between the NICS/ NIC/User department and the said manpower. The Agency should submit undertaking received from the respective deployed manpower in NICS/ User Department regarding the same along with Employment certificate by HR issued to those manpowers.
- v. The manpower employed by the agency shall have no right, whatsoever, for any appointment in the NICS/ NIC/User department in temporarily /ad-hoc/daily wages/regular capacity on the basis of their work in the NICS/ NIC/User department.
- vi. In case any employee of the agency so deployed enters in dispute of any nature whatsoever, it will be sole responsibility of the agency to contest the same at appropriate forum(s).

##### B. LEAVE POLICY FOR DEPLOYED MANPOWER/RESOURCES

- i. The resources should be stationed in NICS/ NIC/User department/Project Location for the entire project period. The Resource has to follow the working hours, working days and Holidays of respective NICS/ NIC/User department.

- ii. Resource shall get prior approval of NICS/NIC/User department before leaving NICS/NIC/User department/project location.
- iii. Leave entitlement and computation will be effective from date of start of project.
- iv. An employee can avail maximum 18 leaves per year on pro-rate basis.
- v. Leave cannot be claimed as an employee's right. Except in case of emergencies, all leave will be granted subject to organization's requirements. A situation will be considered an emergency on a case-by-case basis and will be decided by the Nodal Officer of NICS/NIC/User department/Project.

#### C. DEPLOYED MANPOWER/RESOURCES CONTRACTUAL POLICY

- i. The Management/Functional and Technology profile consultant resources deployed under this tender should be on payroll and full-time employee of the empanelled consulting agency.
- ii. However, in case certain project requires competency in niche areas (like Government process Expert, legal experts, Bio Metric expert or Domain experts or any other Subject Matter Experts) and consulting agency may not have specific experts which can be deployed on the project. In such cases where the skill gap exists, then only the resources under 'Subject Matter Expert' profile only are allowed to go in for subcontracting as it could help bridge the competency gap.

#### D. NICS'S INDUCTION PROGRAM FOR DEPLOYMENT OF MANPOWER & RESOURCES

- i. NICS will offer an induction program to all the resources, before their deployment in the project under this empanelment.
- ii. This training will cover aspect such as Government processes, Structure, Department specific Schemes and an overview of commonly used related eGov applications such as e-Office, e-HRMIS, PFMS, e-Courts etc. whichever is applicable.
- iii. The mode of the training program would be as per the project requirement, which may be online/offline mode, depending of the requirement and availability.
- iv. On successful completion of the training, the resource would be provided with training completion certificate for the project.
- v. The deployed resources have to complete this training program within 30 days from the deployment start date.
- vi. The resources have to undertake and pass a domain-specific assessment test before the deployment in any project. This assessment test is specific to assess the skill set of domain required in the project and would be conducted by NICS.

#### E. General Terms and Conditions

- i. This empanelment is not assignable by the selected vendor. The selected vendor shall not assign its contractual authority to any other third party.
- ii. As a matter of policy and practice and on the basis of Notification published in Gazette of India dated 14th March, 1998, it is clarified that services and supplies of the vendor selected through this tender can be availed by both National Informatics Centre (NIC) and National Informatics Centre Services Incorporated (NICS), as the case may be depending on the project, and the selected vendor shall be obliged to render services / supplies to both or any of these organizations as per the indent placed by the respective organization. In other words, the selection procedure adopted in this tender remains applicable for NIC as well, and in the event of rendering services / supplies to NIC, the selected vendor shall discharge all its obligations under this tender vis-à-vis NIC.
- iii. Any default or breach in discharging obligations under this tender by the selected vendor while rendering services / supplies to NICS, shall invite all or any above will be final and no representation of any kind will be entertained on the above. Any attempt by any vendor/empanelled vendor to bring pressure of any kind, NICS/NIC tenders in future for a period of at least three years.
- iv. All terms and conditions governing prices and supply given in this tender, as applicable to NICS, will be made equally applicable to NIC.
- v. In case the empanelled vendor /empanelled vendor is found in-breach of any condition(s) of tender or supply order, at any stage during the course of project deployment period, the legal action as per rules/laws will be taken.
- vi. Any attempt by vendor/empanelled vendor to bring pressure towards NICS's decision making process, such vendors shall be disqualified for participation in the present tender and those vendors may be liable to be debarred from bidding for NICS tenders in future for a period of three years.

In addition to above, all the other clauses which are not mentioned in this Purchase-order but are a part of the concerned Tender No NICS/eGov Professionals/2020/11 and the Empanelment No.10(08)/2020-NICS-E&Y(Tier-1) Valid Till: 21/10/2023 shall be ipso-facto applicable. In case any query or clarification is required relating to this Work-order, the concerned Project Manager ( Jagjit Singh, General Manager) at NICS-New Delhi shall be contacted. The contact number is and email-id is jagjit.singh@nic.in.

For National Informatics Centre Services Inc

( Jagjit Singh )  
General Manager &  
Project Manager

#### Copy To:

1. HoD,GM/DGM NICS, New Delhi.
2. Accounts Section, NICS-New Delhi (Email: nics-account1@nic.in)
3. Project Manager (Jagjit Singh, General Manager), NICS-New Delhi (Email: jagjit.singh@nic.in)
4. Concerned NICS State Coordinator.
5. PO Section NICS-New Delhi (Email: pa-ponics@nic.in)
6. Guard File.

## Municipal Corporation Ludhiana

To

M.S.  
 Darshak Hoshal  
 Sarabjit Singh  
 No: 522/S.O./S.B.M./P

Dated: 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.

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Joint Commissioner

# Municipal Corporation Ludhiana

To

MS  
E.S.I. Hospital  
Bhasat Nagar Chowk Ludhiana.  
No: S9./P.V./S.B.M/D

Dated: 15/9/2022

**Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016**

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

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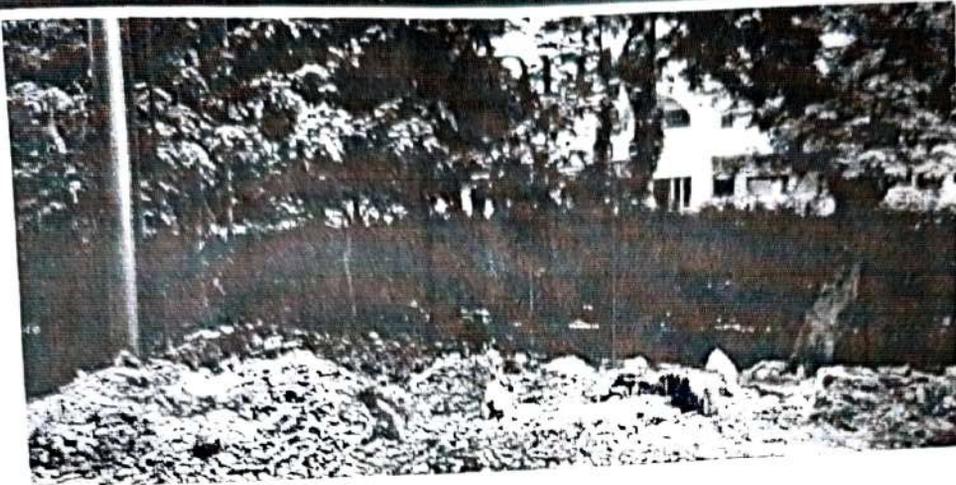
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Joint Commissioner

**CLEANING OF GARBAGE VULNERABLE POINTS (BEFORE)**  
**LOCATION 1:- Ward No 73 Ferozepur Road Near GLADA Office**



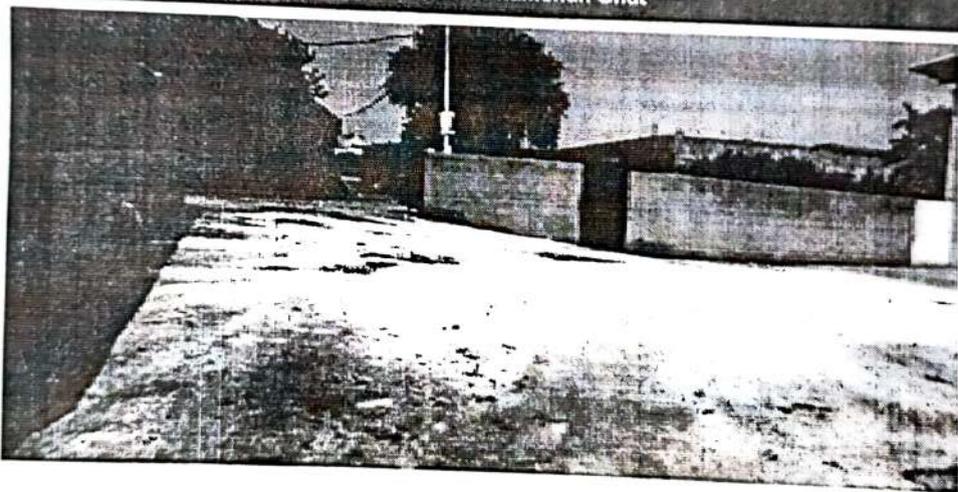
**CLEANING OF GARBAGE VULNERABLE POINTS (AFTER)**  
**Location 1:-Ward No 73 Ferozepur Road Near GLADA Office**



**CLEANING OF GARBAGE VULNERABLE POINTS (BEFORE)**  
Location 2:-Ward No 28 Dhandari Kalan,Near Shamshan Ghat



**CLEANING OF GARBAGE VULNERABLE POINTS (AFTER)**  
Location 2:-Ward No 28 Dhandari Kalan,Near Shamshan Ghat



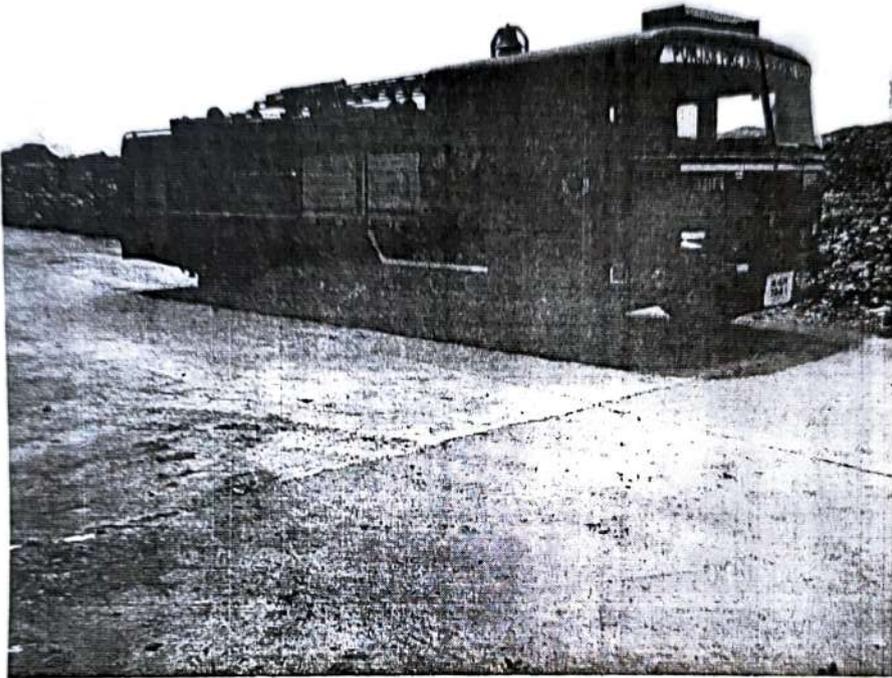
**CLEANING OF GARBAGE VULNERABLE POINTS (BEFORE)**  
Location 3:-Ward No 65 Sham Nagar

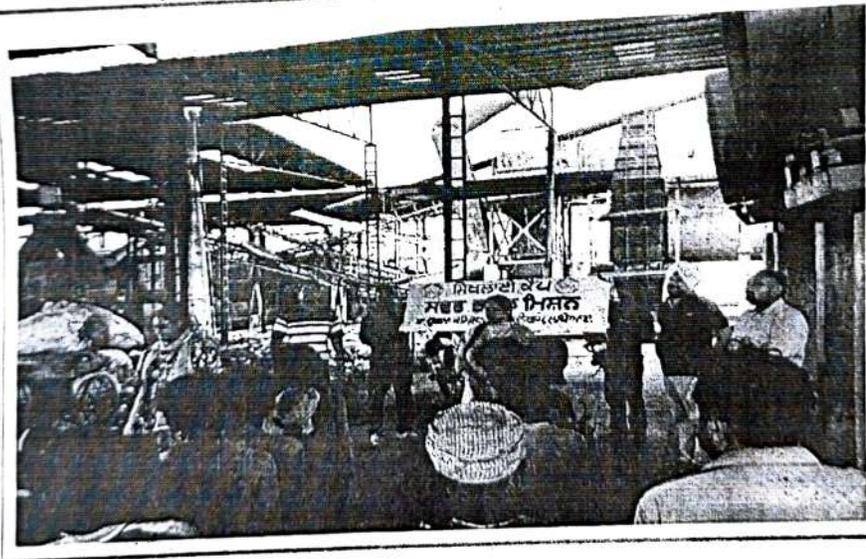


**CLEANING OF GARBAGE VULNERABLE POINTS (AFTER)**  
Location 3:-Ward No 65 Sham Nagar



Annex - 12





*Handwritten signature or initials in blue ink.*

Anneve - 14

**Office of the Deputy Commissioner, Ludhiana**

To

The Commissioner,  
Municipal Corporation  
Ludhiana.

No. 2647.....

Dated... 20/9/22.....

**Subject: Compliance of order/direction of Hon'ble National Green Tribunal  
Passed in O.A No 286/2022 on 25.07.2022.**

**Ref: Your office note dated 20.09.2022 and bank statement.**

On the subject cited above, the deposition of Rs. 40.00 cr. in the separate bank account opened in the compliance of order/direction of Hon'ble National Green Tribunal is hereby acknowledged.

For kind information and necessary action pls.

  
For: Deputy Commissioner  
Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No.  
To

REGISTERED

Dated:

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Sub:-** Proceedings of the personal hearing given by Chairman of the Board on 01.09.2022 for violations under the provisions of the Solid Waste Management Rules, 2016 by Municipal Corporation, Ludhiana.

The following were present:

**On behalf of PPCB**

Er. Gurbakshish Singh Gill, SEE, Zonal Office-2, Ludhiana

Er. Satyajeet Singh Attri, EE, ZO-2, Ludhiana.

**On behalf of Municipal Corporation**

Dr. Vipal Malhotra, Commissioner, Municipal Corporation.

303  
ਮਿ. ਮੁਖ ਮਹਾਂਸ਼ਿਵ ਕਲਕਾਸ਼ੀ/ਸੀ. ਐ. ਐ. ਵਾਤਾ ਵਿੱਚੋਂ - I  
ਨਵੀਂ ਡਾਕ ਨੂੰ ਵਾਤਾ ਵਿੱਚੋਂ  
ਵਾਤਾ ਵਿੱਚੋਂ  
ਭਾਇਰੀ ਨੰ. 2440 ਮਿਤੀ 18/10/22

The officers of the Board brought out that Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

Timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

In O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions regarding imposition of Environmental Compensation as mentioned in the orders therein.

Municipal Corporation, Ludhiana to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and in case of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

Thereafter, Environmental Compensation @ Rs. 1.80 Cr. was imposed to Municipal Corporation, Ludhiana vide H.O. letter no. 1313-17 dated 15.07.2021 for the period 01.07.2020 to 31.03.2021 for not handling and managing the solid waste and legacy waste as per the timelines laid down by the Hon'ble NGT.

Thereafter, Environmental Compensation @ Rs. 2.2 Cr. was imposed to Municipal Corporation, Ludhiana by common letter written to Principal Secretary, Department of Local Govt. vide H.O. letter no. 101 dated 29.04.2022 for the period 01.04.2021 to 28.02.2022 for not handling and managing the solid waste and legacy waste as per the timelines laid down by the Hon'ble NGT.

The Municipal Corporation, Ludhiana has earlier engaged the services of M/s A2Z Waste Management for processing of Municipal Solid Waste @ 1150 Metric Tonnes/Day at Tajpur Road, Ludhiana.

The Municipal Corporation, Ludhiana vide letter no. 916/PS/D dated 05.03.2021 informed that M/s A2Z Waste Management (Ludhiana) Ltd has sent termination notice dated 21.12.2020 regarding termination of agreement dated 30.11.2011. The MCL has further informed that the concessionaire i.e. M/s A2Z Waste Management Ltd, has stopped its operation at the dump site w.e.f. 05.02.2021.

During visit dated 25.05.2021, samples of ground water were collected from piezometers installed near gate of the processing facility were collected. The color

Assistant, Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.

of the water was turbid (yellowish). Further, the plezometer installed within the processing shed was found buried beneath solid waste and damaged due to fire. As per the analysis report for samples collected from plezometer installed within the processing site (now damaged) on 21.08.2020, the parameters TDS = 5376 mg/l, Total Hardness = 456 mg/l, Chloride = 2170 mg/l, Phenolic Compound = 8.5 mg/l, Iron = 5.91 mg/l, Zinc = 8.29, Nickle = 0.15 mg/l were beyond prescribed limits. Also, during visit on 25.11.2020 leachate was found being discharged into nearby sewerage system leading to STP Jamalpur. A sample of leachate was collected and its colour was black and as per the analysis results the parameters TDS = 24372 mg/l, COD = 5980 mg/l, BOD = 2450 mg/l and Oil & Grease = 30.8 mg/l were beyond the prescribed limits of the Board.

The Municipal Corporation, Ludhiana is not complying with the decisions of the Monitoring Committee constituted by the Hon'ble NGT under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court, on 21.05.2021 such as 100% door to door collection, deposition of new bank guarantees imposed during the meeting, construction of boundary wall, provision of green belt, engagement of new contractor for operation of processing facility, treatment of legacy waste, treatment of leachate etc.

The Municipal Corporation, Ludhiana was requested vide letter no. 8486-87 dated 25.11.2021 to engage a suitable institution to carry out a study to find out the extent and severity of the damage caused to the ground water in and around the dump site in a time bound manner. After the completion of the study, suitable steps may be taken for remediation of contaminated ground water in the area and submit report to the Board, accordingly.

Municipal Corporation, Ludhiana has furnished bank guarantees of Rs. 5.0 Lac (assurance for 100% door to door collection and source segregation of solid waste), Rs. 5.0 Lac (assurance for construction of boundary wall and development of green belt) and Rs. 5.0 Lac (assurance for treatment of legacy waste).

The dump site was visited by officers of the Board on 24.03.2021, 29.04.2021, 18.05.2021, 19.05.2021, 25.05.2021 and 09.06.2021 and observed that the facility was found closed and no responsible person was available at site. The Municipal Solid waste collected from the city (un-segregated manner) was disposed off at dump site without any treatment, which leads to the accumulation of legacy waste at site.

The dump site was again visited by NGT Monitoring Committee headed by Former Judge Punjab and Haryana High Court Justice Jasbir Singh on 25.11.2021 and found that the Municipal Corporation, Ludhiana had disposed off their solid waste unscientific manner at site and taken serious view on this.

The Municipal Corporation, Ludhiana is not taking up the matter regarding management of municipal solid waste in a holistic manner and is in total violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Solid Waste Management Rules, 2016.

Accordingly, show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Solid Waste Management Rules, 2016 for encashment of Bank Guarantees and imposition of Environmental Compensation was issued to the Authorities of Municipal Corporation, Ludhiana with an opportunity of personal hearing before Chairman of the Board on 29.12.2021.

Considering the request made by Municipal Corporation, Ludhiana, Chairman of the Board decided that Municipal Corporation, Ludhiana shall submit action taken report, within 03 weeks time, positively. Thereafter, on the submission of report by Municipal Corporation, Ludhiana, another opportunity of personal hearing be given to the authority for taking further action in the matter. However, no reply has been received from Municipal Corporation, Ludhiana.

The Municipal Solid Waste dumpsite was again visited on 18.04.2022, 22.04.2022 and 21.04.2022 and observed that the Municipal Solid waste collected from the city (un-segregated manner) was disposed off at dump site without any treatment, which leads to the accumulation of legacy waste at site and the municipal solid waste was found burnt all around the dumpsite and lot of smoke was being emitted from the dumpsite.

The Municipal Corporation, Ludhiana is regularly being perused by the Board with the request to deposit the Environmental Compensation amounting Rs. 4 Cr.

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana

(Rs. 1.80 Cr. and Rs. 2.2 Cr.) imposed from period 01.07.2020 to 28.02.2022. However, the Municipal Corporation, Ludhiana has not submitted the Environmental Compensation till date.

From the above, it is clear that:-

1. The municipal solid waste generated in Ludhiana is not being segregated and is being dumped at the dump site in unscientific manner.
2. The processing facility has not been in operation since Feb, 2021. As such, no processing of solid waste is being carried out at the site.
3. The Municipal Corporation, Ludhiana has failed to either operate the processing facility on its own or to engage a new contractor for the same. As such, municipal solid waste to the tune of 1000 TPD is being added to the legacy waste already dumped in huge quantity at the dump site.
4. The Municipal Corporation, Ludhiana has not constructed the boundary wall around the Municipal dumpsite at Tajpur Road, Ludhiana.
5. The Municipal Corporation, Ludhiana has not provided the green belt around the Municipal dumpsite at Tajpur Road, Ludhiana.
6. The Municipal Corporation, Ludhiana has not submitted the proposal for treatment of legacy waste at Municipal dumpsite at Tajpur Road, Ludhiana.
7. The Municipal Corporation, Ludhiana has not engaged a suitable institution to carry out a study to find out the extent and severity of the damage caused to the ground water in and around the dump site in a time bound manner. Also, not submitted any report regarding suitable steps may be taken for remediation of contaminated ground water in the area.
8. Continuous air pollution is being generated due to regular fires at the dump site. The fires have also damaged the piezometers installed within the processing shed.
9. The Municipal Corporation, Ludhiana has not taken any step to stop degradation of surface water is being caused due to the discharge of untreated leachate into the sewerage system.
10. The Municipal Corporation, Ludhiana has not deposited the Environmental Compensation amounting Rs. 4 Cr. (Rs. 1.80 Cr. and Rs. 2.2 Cr.) imposed from period 01.07.2020 to 28.02.2022, till date.
11. The Municipal Corporation, Ludhiana has repeatedly failed to comply with the decisions of the Competent Authority of the Board as well as NGT Monitoring Committee.

The matter was considered by the Competent Authority and it was decided to give Show Cause Notice for imposition of Environmental Compensation alongwith opportunity of personal hearing before Chairman of the Board on 01.09.2022 to Municipal Corporation, Ludhiana for above mentioned violations under the Solid Waste Management Rules, 2016.

Dr. Vipal Malhotra, Commissioner, Municipal Corporation attended the hearing and requested for submitting written reply. He further informed that work of Bio-remediation of legacy of solid waste will be started shortly.

After hearing, representative of the industry and officers of the Board, the Chairman of the Board decided as under:-

1. The Municipal Corporation, Ludhiana shall submit specific written reply by 20.10.2022.
2. The Municipal Corporation, Ludhiana shall deposit the Environmental Compensation (EC) amount Rs. 4 Cr. (Rs. 1.80 Cr. and 2.20 Cr.) by 20.10.2022. If, Municipal Corporation, Ludhiana failed to deposit Environmental Compensation action under the provision of Solid Waste Management Rules, 2016 will be initiated, also.
3. The Municipal Corporation, Ludhiana shall comply with provisions of Solid Waste Management Rules, 2016.
4. The Municipal Corporation, Ludhiana shall take necessary action regarding 100% door to door collection, deposition of new bank guarantees imposed during the meeting, construction of boundary wall, provision of green belt, engagement of new contractor for operation of processing facility, treatment of legacy waste, treatment of leachate and segregation of Municipal Solid Waste, within one month. In case of failure, prosecution will be filed against the Municipal Corporation, Ludhiana in the Competent Court of Law, without giving any further opportunity of personal hearing.
5. The Municipal Corporation, Ludhiana shall take adequate preventive and corrective measures to stop the fire incidents at the dump site.

6. The Municipal Corporation, Ludhiana shall take necessary to stop use of Single Use Plastic along with plastic carry bags, woven & non-woven bags and shall submit monthly action taken report in the Board.
7. Further action in the matter will be taken on the receipt of report from Municipal Corporation, Ludhiana.

You are, therefore, requested to comply with the decision of the personal hearing within stipulated period and submit compliance report to the Board.

Sd/-  
For and on behalf of  
Punjab Pollution Control Board  
Dated .../4/10/22

Endst. No. 6809.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

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For and on behalf of  
Punjab Pollution Control Board

  
Assistant Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-III, Ludhiana.